

**The Working Women (Protection, Basic Facilities and
Welfare) Bill, 2009**

SHRI SANTOSH BAGRODIA (Rajasthan): Sir I beg to move for leave to introduce a Bill to provide for the protection of women from discrimination, sexual exploitation and for the basic facilities like creches, recreational facilities, maternity benefits, hostel and transport facilities, etc. and for the welfare measures to be taken by the employers and the State for the women employees working in Government establishments, public sector enterprises including banks and ports, educational institutions including universities, colleges and schools, factories, mines, plantations, agricultural fields, orchards and such other places and for matters connected therewith and incidental thereto.

The question was put and the motion was adopted.

SHRI SANTOSH BAGRODIA: Sir, I introduce the Bill.

**The Constitution (Amendment) Bill, 2008
(To amend articles 85 and 174)**

THE VICE-CHAIRMAN (PROF. P.J. KURIEN): Now, we shall continue with the Constitution (Amendment) Bill, 2008 to amend articles 85 and 174. We shall continue consideration on the motion moved by Shri Mahendra Mohan. On 3rd July, Shri Mohammad Shafi was speaking but he did not conclude his speech. Is he here? Not present. In that case, Shrimati Najma Heptulla.

डा. (श्रीमती) नजमा ए. हेपतुल्ला (राजस्थान): थैंक यू, सर। मैं अपने आपको Mover of the Bill, जिन्होंने इस पर काफी discussion किया है, उनके sentiments के साथ जोड़ती हूँ। मैं 1980 का ही figure दूँ कि हमारा हाउस इतने कम अरसे के लिए बैठा। We sat for 90 days in the year 1980, for 74 days in 1990, for 85 days in 2000, for 47 days in 2006, for 65 days in 2007, and, for 46 days in 2008. हम लोगों ने Westminster system के अंतर्गत parliamentary democracy अपनाई। But our democracy is slightly different from the democracy which is prevailing in the U.K. or any other country. Ours is a bicameral House, so is the bicameral in the U.K., the Westminster from where we have adopted the system.

The House of which I am a Member and all of you are, is a bicameral House but it is different from the House of Lords. Being a federal country, we represent the States in Rajya Sabha. हमारी जिम्मेदारी सिर्फ लोक सभा के बिल पर फोटो कॉपी की तरह से बोल कर अपने views देने की नहीं है, बल्कि राज्य सभा में हमारी जिम्मेदारी लोक सभा से थोड़ी अलग होनी चाहिए। मगर अफसोस की बात है कि टाइम के बारे में हमारी पार्लियामेंट धीरे-धीरे सिकुड़ती जा रही है। मेरा ऐसा सोचना है कि जो डेमोक्रेसी, जो जनतंत्र हमने अपनाया है, अगर हम उसमें सही मायनों में और पूरी तरह से हिस्सा लेना चाहते हैं, जो डेमोक्रेसी conclusive हो, representative हो और interactive हो, तो सरकार को चाहिए, बल्कि मैं तो यह कहूंगी कि सरकार को चाहिए कि साल भर हमारी पार्लियामेंट चले और उन्हीं दिनों छुट्टियाँ हों, जब कि हाऊस ऑफ कॉमन में होती है, हाऊस ऑफ लॉर्डस में होती हैं।...(व्यवधान)... We should have our Session going on

continuously. We should also increase the number of Members of Parliament, both in the Lok Sabha and in the Rajya Sabha. I have been discussing this matter with the former Speaker of the Lok Sabha, Shivraj Patilji, not only now since he is a Member of this House, but when I was the Deputy Chairman, we had many discussions on the issue how to make Parliament more effective. हम लोगों ने Westminster system को राज्य सभा में एडॉप्ट किया, इसलिए किया कि हमारी स्टेट्स के बारे में डिस्कस करने की हमारी जिम्मेदारी है। The Members of Parliament of the Lower House are elected, as you all know, by universal adult franchise on this basis of constituencies. A different kind of the role Lok Sabha has got. But Rajya Sabha चूंकि राज्यों की सभा है, it is a Council of States. Apart from what business we do on the legislation, on the Finance Bill, we should also be discussing the States. ...*(Interruptions)*...

THE VICE-CHAIRMAN (PROF. P.J. KURIEN): I think, the hon. Members should listen to the discussion. Please listen to the discussion. There is so much of noise.

DR. (SHRIMATI) NAJMA A. HEPTULLA: Yes, never mind, Sir. I am quite used to noise. Some noise, if not somebody else's, it would be mine.

THE VICE-CHAIRMAN (PROF. P.J. KURIEN): Some noise is welcome, but not too much.

DR. (SHRIMATI) NAJMA A. HEPTULLA: Exactly. सर, अक्सर लोक सभा और राज्य सभा में यह बात होती आई है कि Lok Sabha is a superior House and Rajya Sabha is not a so superior House.

THE VICE-CHAIRMAN (PROF. P.J. KURIEN): We are seniors.

DR. (SHRIMATI) NAJMA A. HEPTULLA: This is not a question of which one is senior. What the Lok Sabha Members always say and the Speaker also always feel that the Lok Sabha is superior to Rajya Sabha because they are elected on a universal suffrage, as the call it, vote; and Rajya Sabha is an appendix.

THE VICE-CHAIRMAN (PROF. P.J. KURIEN): We don't accept that.

DR. (SHRIMATI) NAJMA A. HEPTULLA: We certainly don't accept this. Ours is a permanent House. आप क्या कह रहे हैं?

सड़क परिवहन और राजमार्ग मंत्री (श्री कमल नाथ): मैं तो कह रहा हूँ, I accept it.

डा० (श्रीमती) नजमा ए० हेपतुल्ला: जो लोग लोक सभा में थे और हम लोगों को look down करते थे, मैं नाम नहीं लूंगी, उन सब लोगों को यहीं लैंड होना पड़ा। कई मैम्बर हैं, जो राज्य सभा में accomodate हुए।

उपसभाध्यक्ष (प्रो० पी०जे० कुरियन): Finally इधर आना पड़ा।

DR. (SHRIMATI) NAJMA A. HEPTULLA: I do not wish you that. You keep getting elected from your constituency by universal suffrage. You don't have to worry about that because I am sure you are going to get elected to the Lok Sabha. और दोनों सदन मिलकर संसद कहलाते हैं। The President and both the Houses of Parliament combined are called Parliament. But, unfortunately, Sir, many times I have heard that Rajya Sabha do not have any power for the Money Bill. That is why we are not superior. I have no objection if they become superior. That is

the Constitution of India. The problem that they don't understand is that it is not a privilege for Lok Sabha to be collecting the funds, distributing money and making the Budget. It is because the Government is elected to rule from Lok Sabha. And it is their responsibility, not privilege, to levy taxes and collect money.

Suppose this responsibility is given to the Rajya Sabha. What will happen? Since 1980 I have witnessed such situations twice when a party in power had a majority in the Lok Sabha, but it was a minority in the Rajya Sabha. First it happened in 1980, when the Congress Party came back to power with Shrimati Indira Gandhi as Prime Minister. The Treasury Benches here were in a minority, because our composition changes every two years. For quite some time, it was the Opposition which had the majority in the Rajya Sabha.

I remember, once the Motion of Thanks on the President's Address went back to the hon. President with an amendment which was passed by the Rajya Sabha.

Another time, which was very crucial time, during Prime Minister Rajiv Gandhi's tenure, in 1985, when Panchayati Raj Bill was brought to the Rajya Sabha, it was defeated here by two votes. And then it was brought back and then it was passed.

Suppose we have the authority to vote on financial matter and some irresponsible Opposition is in majority in the Rajya Sabha. Then Money Bill will be blockaded here. There would be chaos in the country and people would not get their salaries.

But, fortunately or unfortunately, many times we have seen Finance Ministers, who belonged to the Rajya Sabha, who presented the Budget in the Lok Sabha, while they could not vote on it. It happened when Mr. Pranab Mukherjee was Finance Minister. Later Dr. Manmohan Singh became Finance Minister. He was also a Member of the Rajya Sabha. He presented the Budget in the Lok Sabha. But he could not vote on it. So, the question of superiority or inferiority is not there.

In the entire democratic world, there are, at least, 74 countries which have bicameral legislature like the House of Commons and the House of Lords. The United States of America, Germany, France and many other countries have bicameral legislature. But their roles are quite different. Our being a federal structure, we have a different composition of this House.

I will tell you another incident. Mr. Shivraj Patil is not here. I wish he could hear what I am saying about the changing of role. Three Committees were constituted by the Lok Sabha. They were: Agriculture, Environment, and, I think, Education. They never came into effect. But there was such a proposal. And Members of the Rajya Sabha were not going to be Members of those Committees. Mr. P. Upendra was with me and with rest of the Rajya Sabha Members at that time. We insisted that these Committees should be extended to the Rajya Sabha also and Members of the Rajya Sabha should also become Members of those Committees. It so happened that while the matter was being discussed, the composition of the Lok Sabha changed. Another Government came in between and Mr. P. Upendra became the Minister for

3.00 P.M.

Parliamentary Affairs. I noticed how he changed his loyalties to the House he belonged to, to the new responsibility as the Minister for Parliamentary Affairs. He started arguing that Rajya Sabha Members should not be Members of it and it's only for Lok Sabha Members. Anyway, the proposal for those three Committees was aborted. But, when Mr. Shivraj Patil came as the Speaker, he brought in lot of innovation and improvement. These cameras were put during his tenure. Computerisation was done and through his efforts, computers were given to Members of Parliament to make our work easy and the most important of it was, the Standing Committees. When I discussed with him during that time, we were of the opinion that in spite of the fact that at that point of time, we were sitting, at least, for 90 days in a year, still a lot of discussion could not be done in a proper manner because of paucity of time. So, Shivrajji proposed that there should be 17 Committees. Unfortunately, it was decided at that time that those 17 Committees would be Lok Sabha Committees. Originally, they said that no Rajya Sabha Member would be there because there would be matters of financial importance which would be discussed in the Committees. Again, my Rajya Sabha colleagues were on my side. I said to them that we discuss Finance Bill and we discuss Budget. We may not be able to block it, but, at least, the input of the Members of Rajya Sabha should be there in the discussion in the Committees which are in-camera. So, above party line, they can also discuss the issues in the Committee. I told Narayanan Saheb that if we were not Members of the Lok Sabha Standing Committees, on the lines of the Senate of the United States of America, we would have Committees of Rajya Sabha which would be permanent Committees because our House could be dissolved only if we so desired to commit suicide and pass a Bill to abolish Rajya Sabha. I said that our Committees would be more powerful like the Committees of the Senate in the United States of America. I think, they saw the red flag and there was a joint meeting of the leaders of both the Houses presided over by Mr. Narayanan. It was decided that Rajya Sabha Members are going to be there in the proportion of one-third. Then, my next battle was that some Committees should be given to Rajya Sabha so that we also get some chairmanship and we also are able to put our thoughts in a proper manner. So, we landed with two-thirds and one-third Committee system. But, Sir, in spite of the Standing Committees, I don't think we are doing any justice in the real sense to democracy. For the last 30 years, I have been a Member of this House and I had the opportunity or the privilege to be sitting in the Chair and getting the legislations passed. I noticed that many important legislations were just passed in a hurry and not enough deliberations took place on the legislations. I am not undermining the importance of Special Mentions, Calling Attentions, Motions or Zero Hour mentions in the House. They have their own importance. But, the job of a parliamentarian or a legislator is to legislate. On a legislation which affects the entire country, we can have a Special Mention; I can have a Special Mention, which has got a limited scope or, maybe, a bigger scope. But if a legislation is passed, it is going to have a permanent effect till we bring it back for an amendment. I have noticed all these years that there were some

very, very important legislations having been passed even without a discussion. I was very unhappy. Why did we do that? It was because not enough time was there. I can understand, in the morning, during the Question Hour, the difficulty that the Chairman, both with the present Chairman and with the previous Chairman, faces, how to accommodate 20 questions in one hour! I have never seen the whole Question Paper being asked ever in the last 30 years. Last week, my question was 'nine', we reached 'nine', not because eight questions were already asked—and mine was the ninth, Sir...(*Interruptions*)...

THE VICE-CHAIRMAN (PROF. P.J. KURIEN): Because you were lucky!

DR. (SHRIMATI) NAJMA A. HEPTULLA: Yes.

THE VICE-CHAIRMAN (PROF. P.J. KURIEN): Otherwise, it will never happen.

DR. (SHRIMATI) NAJMA A. HEPTULLA: I was lucky and those who were absent were unlucky! Or, the House was unlucky!

श्री कलराज मिश्र (उत्तर प्रदेश): शेखावत जी के समय में बीस क्वेशंस पूरे हो गए थे।

डा. (श्रीमती) नजमा ए. हेपतुल्ला: 20 क्वेशंस पूरे नहीं हुए थे। 20वें तक आ गया था, बीच में लोग absent हो गए थे।

श्री कलराज मिश्र: Absent तो रहते ही हैं।

डा. (श्रीमती) नजमा ए. हेपतुल्ला: Absent होने की वजह से पिछले हफ्ते मेरा नौवा क्वेशचन और किसी और का दसवां क्वेशचन आ गया था। शायद आपका आया था।

श्री कलराज मिश्र: कहाँ आया था?

डा. (श्रीमती) नजमा ए. हेपतुल्ला: तब तो और भी लोगों को absent होना चाहिए था। Sir, giving one hour to have questions, the other day, I was discussing it with the Chairman. I gave him a suggestion. I said, "Sir, don't call it a Question Hour". Please make an amendment call it a "Question and Answer Hour" because most of the time, the Chairman insists that we should frame the question. It should be a pointed question. Even while sending a question to the Parliament Secretariat, it should be crisp; it should be small. There should be no argumentative matter. There should be no policy discussion kind of questions. In spite of that, the Chairman can impose on the Members a time limit for questioning the Government! But, Ministers, regardless of who is sitting on that side — this side Members were sitting there and that side Members were sitting here; I am speaking above the party lines — whichever Government is there, every Government wants — I have seen that — that a minimum number of questions should be asked and that a maximum time should be given for the answer so that three, four, five, six questions, at the most, could be accommodated. Sir, we put a lot of effort in framing and asking the questions. A lot of effort is put in by the Ministries also in collecting information and coming to the House prepared. But we do not get a chance to ask these questions! The

role of parliamentarians in a democracy is to have an oversight, to observe; the legislator has to observe how the Government is functioning. It can only be done by questioning the Government, whichever device you may use, whether a Calling Attention or any other instrument. I am happy that Mahendra Mohanji brought this very important Bill. I don't think, we are, really, doing justice to democracy that we are so proud of. I do not understand why. We do not sit for an entire year. Why can't we sit, at least, for six months in a year? Why can't the Members of Parliament get more time? At least, on a Private Members' day, you don't have to ring the Time Bell; there is no time limit; you can keep discussing the matter. Sir, I have seen one Private Member's Bill going on for almost one year. Sir, for one-and-a-half years, the same Bill was discussed in the House.

I am not going into the merit of that Bill. I give a lot of credence to this Bill.
...(Interruptions)...

THE VICE-CHAIRMAN (PROF. P.J. KURIEN): In the case of this Bill also, now we have exceeded the allotted time. So, this Bill will also be like that Bill. ...*(Interruptions)*...

DR. (SHRIMATI) NAJMA A. HEPTULLA: Sir, there is no allotted time. ...*(Interruptions)*...

THE VICE-CHAIRMAN (PROF. P.J. KURIEN): The allotted time is two hours.
...*(Interruptions)*...

DR. (SHRIMATI) NAJMA A. HEPTULLA: This two hour means that it can spill over to the next day. ...*(Interruptions)*... The Bill is not going to die. ...*(Interruptions)*...

THE VICE-CHAIRMAN (PROF. P.J. KURIEN): Yes, it has already spilled over.
...*(Interruptions)*...

SHRI MAHENDRA MOHAN: It gets the support of every party. ...*(Interruptions)*...

THE VICE-CHAIRMAN (PROF. P.J. KURIEN): Yes, everybody is supporting.

DR. (SHRIMATI) NAJMA A. HEPTULLA: Everybody is supporting it. I am very happy. But the problem is that we don't get enough time in spite of the fact that the Rajya Sabha has got one-third Members compared to the Lok Sabha. We still don't get time. I can understand the problem of the Chair and the problem of the Whips of various political parties. Take, for example, my party. I see every day Members fighting to be put in the list of the people who will participate. It is very happy. It is a very heartening situation that Members of Parliament are ready to discuss various issues which come before the Parliament. So, I would like the Government and the Law Minister, who himself is a very eminent lawyer and a very senior politician, to allocate more time to both the Rajya Sabha and the Lok Sabha.

Sir, the Rajya Sabha is different, as I said, in many ways. There are, at least, two legislations which the Rajya Sabha can only pass. Only Rajya Sabha can pass a legislation on delimitation of our States. There are certain conditions of services which only Rajya Sabha can

discuss. In case the Lok Sabha is dissolved and if there is an emergency, the Rajya Sabha, being a permanent House, can take over whatever responsibilities that the Lok Sabha has got. I propose that, to fulfil our full responsibility as Members of various States, representing various States, as we discuss the working of certain Ministries like External Affairs, Human Resource Development, Communication, etc., which we have discussed in this House, we should also discuss the problems of the States. I will give you an example. The other day we passed an important legislation, as far as education is concerned, the Right of Children to Free and Compulsory Education Bill. We passed the legislation. I think, the Lok Sabha has done it.

SHRI TIRUCHI SIVA (Tamil Nadu): It is going on.

DR. (SHRIMATI) NAJMA A. HEPTULLA: They will pass it. They will pass on, and we have also passed on, the responsibility to the State. The State should get the money to provide neighbourhood schools and educational facilities. It is a fundamental right of every child to get education. We passed the Bill. We also pass on the responsibility to them. The State Legislature, it being a concurrent subject, will have to look into it. Members from different States are sitting here. Many a time, during Question Hour, Members get up and say, "I want to put questions relating to my State. I have this problem regarding railways. I have this problem relating to water". Where can we discuss it over and above the party line? I propose that enough time should be allotted, and the Ministry of Parliamentary Affairs, through the procedure that they adopt in the Business Advisory Committee for selecting the Ministries for discussion, should also select for discussion the issues of the States like what the problems of Tamil Nadu are, etc. I am not saying that we should discuss the internal problems of the State. But we have to discuss the Centre-State problems. We should represent the State *vis-a-vis* the Central Government. The other day, I met the Chairman, Commission on Centre-State Relations and discussed it with him. He also agreed with me. Why should Rajya Sabha always be a photocopy of Lok Sabha? Why should we not discuss State issues? Why should we not discuss problems of Rajasthan, Madhya Pradesh, Karnataka, Kerala or any other State of the country? I assure you, Sir, as we are talking above party lines in this discussion, which we are having today, the Members sitting on the Treasury Benches, will also agree that we should have more time, the Parliament should sit much longer and the Parliament should be in session for many more days. Similarly, if we discuss State issues in a positive manner, I am sure, the Members of Parliament will rise above party consideration and discuss the issues relating to States which are pending with the Central Government.

I have a lot of suggestions to make which I think are important. I would also like to have the opinion of my other colleagues who will be speaking after me on this proposal that we should have more time for discussing State matters.

THE VICE-CHAIRMAN (PROF. P.J. KURIEN): How much time will you take?

DR. (SHRIMATI) NAJMA A. HEPTULLA: One minute.

THE VICE-CHAIRMAN (PROF. P.J. KURIEN): Only one minute?

DR. (SHRIMATI) NAJMA A. HEPTULLA: If you want to kill the time of mine like the Government is killing the time of the House by not having more sessions, it is fine. सर, मैं समय पर ही बोल रही हूँ और आप समय नहीं दे रहे हैं। यह तो हमारा समय है। यही समय का झगड़ा है।

THE VICE-CHAIRMAN (PROF. P.J. KURIEN): I did not control it.

DR. (SHRIMATI) NAJMA A. HEPTULLA: मुझे मालूम है, मैंने 17 साल यही काम किया है, मेरी खाहिश होती थी कि मैं लोगों को ज्यादा बोलने का मौका दूँ, मगर मेरी और आपकी मजबूरी है कि हम घंटी बजाकर टाइम कम करते हैं। इसीलिए मैं महेन्द्र मोहन जी के बिल से सहमत हूँ कि हमें ज्यादा टाइम देना चाहिए और खासतौर पर जो दूसरे लोगों ने बात कही है, उस पर मेरा यह सुझाव है कि हमें अपनी स्टेट के इश्यु भी, ऐसे इश्यु नहीं जिन पर हम एक दूसरे पर टिप्पणी करते हैं, लेकिन ऐसे इश्यु, जब फूड सिक्योरिटी का इश्यु आएगा, तो कौन जिम्मेदार होगा? All the resources they will need for providing food to everybody. Now we have passed a Bill on education. Who will allocate funds? How much money would be required? How many States would be able to implement it? If we pass a legislation and it is not implemented by the States that we represent in the House, then what is the responsibility of Parliament? What is the use of making such legislations? From the very first day, we know that all our efforts are going to be abolished by the State Assemblies and the State Governments. Sir, I know you are in a hurry to see that other people can also speak. But I want this legislation to go to the next session also so that many other Members can participate in the discussion.

I have another point about which I have been talking on behalf of Rajya Sabha. We have passed the Panchayati Raj Bill. Sir, 33 per cent of the women are getting empowered. Almost a million women are going to be empowered. I have heard that the Government is contemplating to bring another legislation by which they are going to reserve 50 per cent seats in Panchayats for women.

[MR. DEPUTY CHAIRMAN in the Chair]

Our Bill is pending in Lok Sabha. It is pending before Committees. Now, if Lok Sabha is going to have 33 per cent more women, why shouldn't Rajya Sabha have such legislation? Mr. Deputy Chairman, Sir, you are a Member of Rajya Sabha. Sir, you are committed to the Rajya Sabha. I think you should also join in the discussions. The Chairman can sit in the Chair, and you should give your input because it is very necessary...

MR. DEPUTY CHAIRMAN: I will intervene from the Chair.

DR. (SHRIMATI) NAJMA A. HEPTULLA: Then, you should vote for this Bill so that this legislation is passed. It has been brought with a lot of emotions and with a lot of hope that the Government will see to it that we get more time to discuss. Until and unless we have proper representation, our democracy can neither be interactive, nor, be participatory, nor, be

inclusive. Paucity of time is the issue. I am not going to interfere into the matters pertaining to State Assemblies because that is beyond my jurisdiction. But I also feel, as this legislation mentions, the State Assemblies should get more time. I associate myself fully with the Mover of the Bill. I hope the Minister would kindly listen to me. मंत्री जी तो बात कर रहे हैं।

MR. DEPUTY CHAIRMAN: Mr. Minister, the hon. Member is seeking your attention.

THE MINISTER OF PARLIAMENTARY AFFAIRS AND THE MINISTER OF WATER RESOURCES (SHRI PAWAN KUMAR BANSAL): I was only discussing the point which she mentioned...

डा. (श्रीमती) नजमा ए. हेपतुल्ला : क्या आपने सुना, मैंने क्या कहा है?

SHRI PAWAN KUMAR BANSAL: I was saying, "We will not let them commit suicide, even if they ever decide." There will be a Constitutional Amendment. And, we will not agree with that.

DR. (SHRIMATI) NAJMA A. HEPTULLA: I am very happy that even though you are a Member of the other House, yet, you have loyalty towards our House. I would request the hon. Minister that this Private Member's Bill should be adopted. It is not only that our constituents are interested to see that we participate in the proceedings of Parliament, but also that this legislation, which has been brought about by a Private Member, would enable us to sit for more time, to get more time to speak, and we would get more time to represent the States that we belong to.

Thank you very much, Sir.

MR. DEPUTY CHAIRMAN: Shrimati Viplove Thakur. Not present. Dr. E.M. Sudarsana Natchiappan.

DR. E.M. SUDARSANA NATCHIAPPAN (Tamil Nadu): Sir, I support the initiative taken by the hon. Member. At the same time, we have to find out whether the available time, when we are summoned, is properly utilized. And what are the other duties which the Members of Parliament are entrusted with? If a Member takes his job very sincerely, he/she will have a lot of work to do as Member of Parliament. Apart from House related work, he/she has Membership in Parliamentary Standing Committees, Advisory Committees and various House Committees. After listening to Madam Najma Heptulla, we can easily find out how the Committee system has come about, with her co-operation and with the effort of Shri Shivraj Patil. With the coming into existence of the Standing Committees, we come to know how much an individual Member is coming up with more ideas and vision, when he discusses in these Committees. In the presence of Secretaries, the Members come forward with a lot of new ideas. And they do not have any time constraints. If they have got something to say, they are allowed to speak in a way which is better for them to communicate. And everything is reported verbatim. They can go through it, and come out with more points when the Committee sits again on the same subject. They get a chance to visit places and discuss with the State-level officers or other public sector undertakings.

They can have first-hand knowledge about how the system works. I could say from my experience as Lok Sabha MP for five years and Rajya Sabha MP for five years that we could understand many things when we worked in the Committees, when we interacted with officials who were managing different departments of the Government. If we do not have that system, sitting here, reading newspapers, speaking at this forum, may not help that much to understand the whole working of the bureaucracy and may not help that much in trying to improve the working of the bureaucracy and making it more dynamic. Coming to the number of days on which we work in a year, the media says we worked only for 45 days in the year 2008. But, actually speaking, we worked for more than 45 days. Our Committees meet for more than 60-70 days in a year. In some years we have worked for more than 100 days' also. That should also be considered as Member of Parliaments' contribution to the governance of the country. When it comes to Consultative Committees and the House Committees, there too, a lot of preparatory work goes on. A Member wanting to make his contribution in the functioning of that Committee has to study the issues, prepare and, then, compare the data, put the matter in proper perspective and so on. Other than this, because he, in a way represents a whole State in the Rajya Sabha, on many occasions he takes up various issues concerning the whole State which need attention and urgent action. When Shri S.M. Krishna was the Chief Minister of Karnataka, we were told that he used to regularly interact with Members of Parliament cutting across party lines before Sessions of Parliament. He used to give facilities to Members like cars, secretarial services, etc. so that they could work better to understand their constituency, problems relating to the State pending before the Central Government which had to be given priority and so on. Thus, the Members of Parliament became very useful for their own State when they participated in a debate in Parliament. We need to bring in that type of thinking so that the functioning of the States and the nation, as a whole, becomes better and better. Members of Parliament, who normally represent more than 20 lakh people each in the highest forum of India, the Parliament, should be well-equipped with up-to-date information, which should be utilised for governance at the State level. Similarly, now we also work in Vigilance Committees, sometimes as Chairmen or Vice-Chairmen of the Vigilance Committees. There too, if all the meetings are properly attended, there is a lot of work to be done. We try to look into the implementation of the anti-poverty programmes of Government and see how officials work, what problems they face, how these problems could be solved at the national level and how these matters could be brought before the Parliament. These are things we get to know when we attend these meetings. Similarly, Members of Parliament also attend bankers' meetings where they get to know how the financial sector works and try to see if poor people are being given proper financial help, what problems they are facing, and in some cases, how branch managers do not function keeping the national goals in mind. These are things we get to know. Also, many State Governments invite

Members of Parliament for consultations and meetings; even the Central Government agencies do that. Thus, we are needed to work all these days. I am particularly talking of MPs who work sincerely throughout the year. I am not talking about Members who attend Parliament for some time and then go away. If all this is taken into consideration, in my opinion, we are functioning in a better way and working for about 100-150 days, as proposed here.

Even within those 120 days, we need to work out the number of days that we work in other fora. And then, we need to analyse how we are utilising our time during such sessions. We work in Committees also and various Bills are considered there. So, we can call this a plenary session as the Bills are already considered by the Committees. If all the recommendations made by the Committees are looked into properly and the Government accepts some of these recommendations, then the work is lesser. If the Government is not ready to accept the recommendations of the Committees, then the work of the Members of the Committees is increased. This is because they need to hold more meetings and carry out amendments as suggested by the Government. Normally, the Government is not ready to take up the amendments which are forwarded by individual Members because they feel that since everything has already been decided in various meetings at their level, they can come out with the Bill. If there is any problem in the implementation of a provision, they come up with amendments after a period of six months, one year or two years. Thus, I feel, the system of working of the Indian Parliament is much healthier. Sir, I had the opportunity to gather some first-hand information about the working of the British parliamentary system. There, Committees meet everyday in the forenoon. They start work everyday at 9.30 or 10 o'clock in the morning and sit till 1 o'clock. Then, from 2 o'clock till midnight they sit in a plenary session in the Parliament. Thus, they are pre-occupied the whole day. Their Committee System is much stronger than the Indian Committee System. The bureaucracy is fully accountable to the Committees and to the Parliament. They deal even with day-to-day affairs and seek clarifications. Therefore, when they come for the afternoon session, they focus on a particular subject where they can participate in a much greater way. So, we have to think about all these matters in a broader perspective. I would even suggest, if all Members could accept it, that we can have an official sitting exclusively for this where every Member can come out with suggestions.

Sir, hon. Member, Shri Mahendra Mohan, has mooted the idea for a constitutional amendment. But, in the Constitution there is no mention of fixed days for sittings of Parliament. It hasn't been mentioned.

MR. DEPUTY CHAIRMAN: That is the reason why this Bill has been introduced. It has been introduced because there is a lacuna in the Constitution.

DR. E.M. SUDARSANA NATCHIAPPAN: But, Sir, I feel, that strengthens our hands to bring forward a separate, full-fledged law for including the Standing Committees and other

Committees. We are formulating it. We can then tell as to what is happening actually. As a Member of Parliament, as a new-comer, we could not understand what actually the Committee System and other systems were. If we make a law on these procedural things, it will be helpful. I say this because our Committee System — Standing Committees and other Committees — works on the basis of an Executive Order of the hon. Chairman and the Speaker of Lok Sabha. Sir, instead of that, we can have a procedural law in which we can put the number of days, number of working hours, the issues that can be raised, the duties of particular Members there, so on and so forth. We can do such a thing for Committees. If we make such a law, it will be better and people will also understand how much we are working. The Chair informs the House in every Session about the number of hours the House sat, the number of Bills dealt with, the number of questions dealt with, but not about how many hours we have been working in Committees and so on, which people should also know. The people should really know that Members of Parliament do work and that they are accountable to the public. Thank you very much, Sir.

MR. DEPUTY CHAIRMAN: Hon. Members, there are six more Members yet to participate in this discussion. If each one of you takes just five-six minutes, we can have the reply from the Government. ...*(Interruptions)*...

SHRI S.S. AHLUWALIA: Is the Government giving any assurance or not?

MR. DEPUTY CHAIRMAN: Let us see. How can I say whether the Government is giving any assurance or not? ...*(Interruptions)*... That is why I am saying we can conclude discussion on this Bill today, if you cooperate.

SHRI S.S. AHLUWALIA: I hope, the Government gives us an assurance that they are going to accept our demands. Otherwise, it will linger on.

MR. DEPUTY CHAIRMAN: Mr. Ahluwalia, only when you give a chance to the Government to speak, they will say what they want to say.

SHRI S.S. AHLUWALIA: At least, they should spell their mind.

MR. DEPUTY CHAIRMAN: There are a number of Bills; it is not just one Bill only. We cannot take 2-3 Sessions for just one Bill.

SHRI S.S. AHLUWALIA: This is an important Bill, Sir.

MR. DEPUTY CHAIRMAN: I am not reducing its importance by requesting to be brief.

SHRI S.S. AHLUWALIA: Sir, the future and prospects of other Bills lie with this Bill. If the Government gives more time, increase the number of sittings...

MR. DEPUTY CHAIRMAN: That will solve all the problems. Is it not? Now, Shri Kalraj Misra.

श्री कलराज मिश्र: उपसभापति जी, यह जो गैर सरकारी विधेयक आदरणीय श्री महेन्द्र मोहन जी ने प्रस्तुत किया है, यह बड़ा ही महत्वपूर्ण है। अगर मैं यह कहूँ, चाहे डा. बी.आर. अम्बेडकर के शब्दों में, चाहे भूतपूर्व प्रधानमंत्री पंडित जवाहर लाल नेहरू जी के शब्दों में या और भी कई हमारे संसदीय ज्ञान के बड़े विद्वान रहे हैं, ऐसे लोगों के शब्दों में, तो मैं यह कह सकता हूँ कि यह संसद सही माने में संसदीय लोक प्रणाली एवं लोकतंत्र के पारदर्शी स्वरूप को प्रस्तुत करती है। लोकतंत्र की गरिमा, लोकतंत्र की महत्ता, संसद और विधायिका के माध्यम से लोगों के मन-मस्तिष्क के अंदर अपनी एक विशिष्ट छवि बनाने में सफल होती है। यहां भाग लेने वाले लोगों के विचार, लोगों की बहस, लोगों का चिंतन और लोगों के सोचने की गहराई, बहस के माध्यम से जितनी ही प्रकट होती है, यह गरिमा उतनी ही बढ़ती है। आम लोगों को महसूस होता है कि सही माने में हमारी समस्याओं का सही तौर पर आकलन हो रहा है और जो सर्वप्रमुख स्थान है, जिसके माध्यम से कानून को स्वरूप प्रदान किया जाता है, हमारा प्रतिनिधि वहां हमारी इन समस्याओं को प्रस्तुत कर रहा है। इस तरह यहां की एक विशिष्ट छवि का निर्माण होता है और इसीलिए यह संसद और विधायिका अपना एक विशेष स्थान रखते हैं। समय-समय पर लोगों ने इसको अभिव्यक्त भी किया है। जब हम यहां बैठते हैं तो स्वाभाविक रूप से हमें यह महसूस होता है।

भारत का यह संसदीय लोकतंत्र विश्व का सबसे बड़ा लोकतंत्र है। हम बहुत बड़े देश के रूप में हैं। हमारी आबादी बहुत है। सुदूर गांवों में बैठे हुए लोग हमारे प्रति बड़ी अपेक्षा की दृष्टि से देखते हैं। वे सोचते हैं कि संसद चल रही है, तो जरूर हमारी समस्या वहां से उठेगी। इस तरह इसकी एक विशेष प्रकार की विश्वसनीयता बनी हुई है। अनेक प्रकार के अवमूल्यन होने के बावजूद भी, अनेक प्रकार का क्षरण होने के बावजूद भी, आज चाहे विधायिका हो, चाहे संसद हो, इसके प्रति ग्रामीण क्षेत्र में रहने वाले, पिछड़े क्षेत्र में रहने वाले आम आदमी के अन्दर एक विश्वास बना हुआ है कि अगर वहां इस प्रकार की बात बोली गई है, तो सही बोली गई है। इसलिए इसकी अपनी एक विशेष महत्ता है। इसके माध्यम से आम आदमी एक छवि बनाता है और जब आम आदमी अपने को इससे जोड़ कर चलता है, यही इस लोकतंत्र की महत्ता है। इसी महत्ता को हम लोग उजागर करते हैं। जब हम इस संदर्भ में विचार करते हैं, तो लगता है कि यह महत्ता लगातार लोगों के मन-मस्तिष्क में बरकरार रहे, विद्यमान रहे। अधिकाधिक लोग हमारी तरफ देख कर महसूस कर सकें कि हमारी समस्याओं को यहां के माध्यम से समुचित तौर पर उजागर किया जा रहा है और उनका निराकरण हो रहा है।

वह विधायिका के माध्यम से हो रहा है और संसद के माध्यम से हो रहा है। इसलिए एक समय सुनिश्चित किया गया था। उस सुनिश्चित समय के अंतर्गत संसद बैठती थी, विधायिका बैठती थी। उसमें प्रयत्न होता था कि अधिकाधिक कानून बनाए जाएँ और अधिकाधिक समस्याओं को विभिन्न नियमों के अंतर्गत रखते हुए लोगों के मन के अन्दर एक विश्वास पैदा करने का प्रयत्न किया जाए कि सचमुच यह हमारा जन-प्रतिनिधि है। उसको किया जा रहा था। लेकिन, जैसा इस विधेयक के उद्देश्य में कहा गया है, इसमें क्रमशः कमी आई। हमारे महेन्द्र मोहन जी ने जैसा अपने उद्देश्य के अन्तर्गत बताया कि तीन दशकों से बैठकें निरन्तर कम होने लगीं, वह चाहे विधायिका की हो या संसद की हो। इनकी कम बैठकों के कारण जिस तरीके से विचार होना चाहिए, उस तरीके से विचार होना भी शुरू नहीं हुआ है। इसमें हालत ऐसी पैदा हो गई कि विधायिका के अन्तर्गत सत्ता में बने हुए लोगों को धीरे-धीरे यह लगने लगा कि इसकी ज्यादा सिटिंग की जरूरत नहीं है, ज्यादा बैठने की जरूरत नहीं है। अगर आर्टिकल 85 के आधार पर संसद के दो सत्रों के बीच का अन्तर 6 महीने का होना चाहिए, तो छः महीने में दो-तीन दिन रख लिया जाए, इससे उसकी औपचारिकता पूरी हो जाएगी। इस प्रकार औपचारिकता पूरी करने के लिए बैठते हैं और उसके कारण एक प्रकार की तानाशाही मनोवृत्ति का निर्माण होता है। संसद में यह चीज़ नहीं हो रही थी। संसद की सिटिंग होती रहती है, लेकिन अगर सिटिंग कम हुई तो इस प्रकार की प्रवृत्ति के निर्माण होने की आशंका सर्वाधिक विद्यमान हो जाती है। इसलिए इसके ऊपर गम्भीरता से विचार होना चाहिए। मैं तो यह भी कहना चाहूँगा कि विधायिका और संसद में संसदीय कार्य के

माध्यम से कार्यपालिका पर भी नियंत्रण होता है। अगर यह चलती है, तो काम करने वाले चाहे वे अफसरशाह हों या कोई भी हों, उनको लगता है कि अरे, संसद चल रही है, कहीं हमारी तरफ से गड़बड़ नहीं होनी चाहिए। जब विधान सभा चलती है, तब वहाँ के भी अधिकारियों को लगता है कि कहीं किसी प्रकार की गड़बड़ नहीं होनी चाहिए, अगर गड़बड़ हो गई और यह विधान सभा में उठ गया, तो हमारी स्थिति खराब हो जाएगी। इस प्रकार इससे कार्यपालिका पर भी जबरदस्त नियंत्रण स्थापित होता है। इसीलिए संसद चलाने का या विधायिका की सिटिंग होने का जितना उचित समय है, उतना निश्चित समय जरूर लगना चाहिए। अगर उसमें कमी हुई तो अधिकारियों के अन्दर भी तानाशाही मनोवृत्ति बढ़ेगी और सत्ता में बने हुए लोगों के अन्दर भी तानाशाही मनोवृत्ति बढ़ेगी।

मान्यवर, मैं यह कहना चाहता हूँ कि अभी तक जिस तरीके से बैठकें हुई हैं, उससे सम्बन्धित आंकड़े हमारे पास हैं। उनके अनुसार राज्य सभा की औसत बैठकें 1952 से लेकर 1961 तक 90.5 हुईं, 1962 से 1971 तक 98.5 बैठकें हुईं और 2002-03 में 78 बैठकें हुईं। इसका मतलब यह हुआ कि इसमें क्रमशः गिरावट आई है। इसमें अपेक्षा तो यह थी कि कम-से-कम 130 दिनों तक बैठकें होनी चाहिए, लेकिन इस प्रकार की स्थिति निर्मित हुई है।

अभी एक चर्चा चल रही थी। उसमें डा. नाच्चीयप्पन साहब ने भी कहा और नजमा जी ने भी कहा। यहाँ संसदीय क्रियाकलापों के बारे में वर्णन किया गया है। संसदीय समितियों के बारे में भी वर्णन किया गया है, स्थायी समितियों के बारे में भी किया गया है। स्थायी समितियाँ निश्चित रूप से लोकतंत्र के सही और स्पष्ट स्वरूप को उजागर कर सकने में बड़ी ही सक्षम हैं। इसका वर्णन करते हुए डा. नाच्चीयप्पन साहब ने कहा कि हम तो लगातार काम कर रहे हैं। अरे, हमारा तो यह पूर्णकालिक काम ही है! हम संसद में हैं, तो हमारा अपना व्यक्तिगत और निजी जीवन तो कुछ भी नहीं है। हमें तो आम जन के साथ अपने को जोड़ कर, उनकी समस्याओं को सामने रखते हुए देखना है कि किस तरीके से उसका समाधान होना चाहिए, हमें एक ऐसा अवसर प्राप्त हुआ है कि संसद और विधायिका के माध्यम से कानून बनाकर, स्थायी तौर पर, देश की या प्रदेश की जो भी दुर्दांत स्थिति निर्मित हुई है, उसका हम कैसे समाधान करें तथा गरीबी के निचले स्तर की जिन्दगी बिताने वालों की तादाद में जो लगातार बढ़ोतरी हुई है, उनके जीवन के अन्दर हम उन्नयन कैसे लाएँ। यह हमें एक अवसर उपलब्ध हुआ और इस के लिए संसद की बैठकों के माध्यम से विधायिका की बैठकों के माध्यम से और साथ-ही-साथ स्थायी समितियों के माध्यम से हम विभिन्न मंत्रालयों के कार्यकलापों पर चर्चा करते हैं। हम विचार करते हैं कि उन के क्या-क्या कार्यकलाप होने चाहिए और फिर कानून भी बनवाने का प्रयत्न करते हैं, लेकिन उन समितियों का काम अलग है। उसे इस के साथ जोड़ना उचित नहीं होगा। इस के लिए हमें निश्चित रूप से संसद की बैठकें करते हुए, विधायिका की प्रत्यक्ष रूप से बैठकें करते हुए, यह प्रयास करना चाहिए कि हमारी जन-मानस के अंदर जो छवि निर्मित होनी चाहिए, वह छवि निर्मित करने में हम सफल होते जा रहे हैं।

मान्यवर, दुर्भाग्य इस बात का है कि आज जो विधान सभाएं हैं, उन की स्थिति बड़ी विचित्र है। कई ऐसे प्रदेश हैं जिन की बैठकें होती ही नहीं हैं या होती हैं तो दो, तीन, चार, पांच दिन की हो गयीं और सब को मिला दिया तो 25-27 दिन की हो गयीं। मान्यवर, हमारे उत्तर प्रदेश की यही हालत है और कई प्रदेशों की भी यही स्थिति है। यह दुर्भाग्यजनक स्थिति है। मान्यवर, इतनी कम बैठकें इस बात को प्रकट करती हैं कि किसी-न-किसी रूप से शक्ति को अपने हाथ में केन्द्रित करने की मानसिकता बड़ी तेजी के साथ बढ़ती जा रही है। जन-मानस की समस्याओं को विभिन्न माध्यमों से सब के बीच में उठाकर विचार करने की जो प्रक्रिया आगे बढ़ानी चाहिए, उस की लगातार कमी होती जा रही है। यह बड़ा खतरनाक स्वरूप है। इस के लिए समय-समय पर सम्मेलन भी हुए हैं। मान्यवर, संसद चलाने में हमारे चैयरमेन साहब और इस पीठ का बड़ा महत्वपूर्ण योगदान है, लेकिन आप भी देखते हैं, इस सदन में यह हुआ है और विधान सभाओं में हुआ है कि कभी-कभी यहां बड़ा

शोरगुल होता है। उस शोरगुल में एक दिन में सारे बिल पास हो जाते हैं, बिना बहस के पास हो जाते हैं। मान्यवर, अगर समय रहता तो यह स्थिति निर्मित नहीं होती। यह बहाना बनता है कि साहब शोरगुल हो गया। क्या करें इन्होंने हल्ला मचा दिया! मान्यवर, आखिर हम शोरगुल क्यों करते हैं? हम कुंए में क्यों कूदते हैं? इसलिए कि अवसर नहीं मिलता है। हालांकि मैं उस का पक्षधर नहीं हूँ, लेकिन लोग जाते हैं, मजबूरी में जाते हैं। मान्यवर, अभी कल की ही घटना है। असम के हमारे सदस्य श्री कुमार दीपक दास व श्री वीरेन्द्र प्रसाद वैश्य जी ने वहाँ का बहुत ही ज्वलंत और योग्य विषय उठाना चाहा। उस विषय को लेकर उन्होंने कहा कि यहां हमें हमारी बात उठाने का मौका क्यों नहीं दिया गया? मान्यवर, सी.बी.आई. के द्वारा गड़बड़ी की जाती है और माननीय सदस्य उसे उजागर करना चाहते हैं, लेकिन उन्हें अवसर नहीं मिला क्योंकि समय नहीं है। वह जीरो अवर है और उस में समय बहुत कम है।

श्री उपसभापति: उन्होंने नोटिस में कुछ नहीं लिखा था। यहां पर कल जो कुछ बताया गया कि उन को समय नहीं दिया गया, मैं यह clarify इसलिए कर रहा हूँ क्योंकि कल जो ऑनरेबल मॅबर ने नोटिस दिया था, उस में उन्होंने इस विषय का कोई जिक्र नहीं किया था, न सी.बी.आई. का किया था और न जज के बारे में बताया था। उन का जो नोटिस था, वह simple लॉ एंड ऑर्डर का था, इसलिए वह नहीं हो पाया। बाद में जब वे मिले तो वे convince हो गए कि हम से गलती हो गयी।

श्री कलराज मिश्र: मान्यवर, आप बिजनेस एडवायजरी कमेटी की बैठक में बैठते हैं। आप को जानकारी है और सभी को पता है कि बहुत सारी समस्याएं आती हैं और कहा गया कि Short Duration Discussion के अंदर यह विषय लिया जाएगा, लेकिन समय की कमी है, यह विषय Calling Attention Motion के अंतर्गत लिया जाएगा, लेकिन समय की कमी है, Half An Hour Discussion किया जाएगा, लेकिन समय की कमी है। हम समस्याओं को ज्वलंतताओं के साथ प्रस्तुत करने के लिए उन्हें रख रहे हैं, लेकिन समय की कमी है। मान्यवर, यह पीठ के लिए भी परेशानी पैदा करता है और जब यह पीठ के लिए परेशानी पैदा करता है तो पीठ का भी बड़ा दायित्व बनता है। इसलिए हमें समस्याओं को प्रस्तुत करने के लिए, सारे विषयों पर समुचित तौर पर विचार करने के लिए समय सुनिश्चित करना पड़ेगा और अगर उसके आधार पर हम काम करेंगे तो ज्यादा अच्छा होगा। मैं कहना चाहता हूँ कि Justice M.N. Venkatachaliah की अध्यक्षता में National Commission to Review the Working of the Constitution का गठन हुआ था। उन्होंने कहा था कि जिन राज्यों में 70 से कम सदस्य हैं, वहाँ 50 बैठकें होनी चाहिए और जहाँ इससे अधिक सदस्य हैं, वहाँ 90 बैठकें होनी चाहिए।

मान्यवर, सदन के सदस्यों की गिरती उपस्थिति भी चिन्ता का विषय है। हमने प्रारंभ में ही यह बताया कि Article 85 के अंदर छः महीने के gap के आधार पर लोग औपचारिकता बरतने के लिए काम करते हैं। अभी नज़मा जी हाउस ऑफ कॉमन्स और बाकी के देशों का उदाहरण दे रही थीं। हाउस ऑफ कॉमन्स में तो सामान्य तौर पर इतनी बात तय है और जैसे कनाडा के पार्लियामेंट का है, उन्होंने पूरे साल भर के लिए यह तय कर लिया है कि इतने-इतने समय में बैठकें होंगी। उन्होंने 2009 के लिए 155 days की बैठकें तय की हैं। जनवरी में कितनी होंगी? जनवरी के लिए यह बताया गया है कि तारीख 25, 26, 27, 28 और 29 को बैठकें होंगी। इसी तरह से फरवरी और मार्च में कितनी-कितनी बैठकें होंगी, इसके बारे में भी उन्होंने पूरे साल भर का कैलेंडर प्रस्तुत किया है। इसी तरीके से, न्यूजीलैंड में भी पूरे साल भर के लिए 91 days का कैलेंडर प्रस्तुत किया है। कब कितनी बैठकें होंगी, इन सब के बारे में पूरे साल भर का उनका कैलेंडर है। उन्होंने जैसा बताया है कि सबसे सुस्त संसद जहाँ की है, यानी जहाँ कम बैठकें होती हैं, उसके बारे में भी उन्होंने बताया है। Australia and world's laziest Parliament is in New South Wales का एक उदाहरण उन्होंने दिया है। According to news.com.australia, "The Parliament in this Australian State sits less than Parliaments in India and in some war-torn African countries. New South Wales will sit for 48

days in 2008, while Piccolo claimed Victoria sat for 66 days a year, South Australia for 58, Western Australia 57, Tasmania 53 and Queensland 50...” इसके बाद इन्होंने यह भी कहा है कि “...The UK’s Parliament sits 146 days of the year, South Africa 104, Kenya 88, Canada 135, US Congress 150 and India 81.” यह इंडिया 81, इन्होंने गिनाया है। समय-समय पर Presiding Officers के जो conferences हुए, जैसा 1996 में नयी दिल्ली में हुआ था, उनके बारे में भी उन्होंने बताया कि “On the question of duration of sittings of the Legislative Bodies in India, the Conference of Presiding Officers in its meeting held on 10-11 October, 1996, adopted a Resolution in New Delhi, which, *inter alia*, stated, “It is also a matter of serious concern that the periodicity, as well as duration of sittings of several Legislatures are grossly inadequate. There should be more frequent and longer sittings, lest the Members get frustrated in that they are not able to transact business on the problems of their constituencies. In this context, Legislatures should establish conventions, rules and practices of enhancing the minimum number of sittings and stipulating the minimum duration of each of the sittings, largely following the model of the Parliament.” यह उन्होंने दिया है।

मान्यवर, 1997 में जो conference शिमला में हुई थी, उसमें उन्होंने साफ तौर पर कहा है कि “Considering that the surest way to ensure greater accountability of the Executive to the Legislature is to have meaningful scrutiny of the functioning of the Government, the State Legislative Bodies may have sittings for not less than sixty days in the case of smaller States and hundred days in the case of larger States in a year, Sessions not being a mere formality of fulfilment of obligation under article 174(1) of the Constitution.” यह उन्होंने उस समय कहा और इसी तरीके से 2001 में भी जो Presiding Officers की मीटिंग हुई, उसमें भी उन्होंने कहा कि 60 दिन बैठना चाहिए, 100 दिन बैठना चाहिए।

मान्यवर, इतना ही नहीं, It may be quite relevant here to quote what the Vice-President of India, the Chairman of the Rajya Sabha, had said in his address before the Fourteenth All India Whips’ Conference, which was held in Mumbai. सिटिंग्स के बारे में उन्होंने भी कहा है। मैं इसलिए पढ़ रहा हूँ कि समय-समय पर हुई conferences में सबने इस पर जोर दिया है। He said, “The deliberative role of the Parliament must be restored by increasing the number of sittings, per annum, to about 130 days. The comparative figures for the British and the Canadian Parliaments are in excess of 140. The US Congress is in session on an average for over 150 days in a year”. Though, it may also be pertinent here to quote what the National Commission to Review the working of the Constitution which functioned under the Chairmanship of Justice M.N. Venkatachaliah, but यह मैंने पहले ही उदाहरण के तौर पर प्रस्तुत किया है, Justice Venkatachaliah ने इसके बारे में कहा। तो जितनी भी conferences हुई, चाहे व्हिप्स की हुई हों, चाहे प्रिजाइडिंग आफिसर्स की हुई हों, सबमें इस बात पर जोर दिया गया है कि सिटिंग्स ज्यादा होना चाहिए। चाहे पार्लियामेंट की हों, चाहे विधान सभाओं की हो, सिटिंग्स ज्यादा होने के कारण ही हम लोकतंत्र के पारदर्शी स्वरूप को लोगों के सामने प्रस्तुत कर सकते हैं।

इसलिए, आदरणीय श्री महेन्द्र मोहन जी जो विधेयक लेकर आए हैं, यह गैर सरकारी विधेयक जरूर है, मोइली साहब चले गए, बंसल साहब हैं, मैं जरूर आग्रह करूंगा कि इसको बड़ी गंभीरता के साथ लेना चाहिए

और इसको प्रतिष्ठा का सवाल नहीं बनाना चाहिए कि यह तो समाजवादी पार्टी के एक सम्मानित सांसद के माध्यम से आया है। यहां किसी प्रकार का डिस्क्रिमिनेशन नहीं है। इसको इस प्रकार से जस्टिफाई नहीं करना चाहिए, जैसा डा. नाच्चीयप्पन साहब ने कहा कि स्टैंडिंग कमिटी है तो इस सबकी क्या जरूरत है, यद्यपि उन्होंने सपोर्ट भी किया, लेकिन यह कहा कि स्टैंडिंग कमिटी में तो बराबर बैठते ही हैं। स्टैंडिंग कमिटी का अलग फंक्शन है, इस बैठक का अलग फंक्शन है, दोनों के क्रियाकलाप में जमीन-आसमान का फर्क है, यद्यपि हम उसको छोटी संसद जरूर कहते हैं।

इसलिए मेरा कहना है कि इसके ऊपर बड़ी गंभीरतापूर्वक विचार करना चाहिए। हमारे विधि और न्याय मंत्री, श्री वीरप्पा मोइली साहब बड़े योग्य और बड़े ही सुलझे हुए व्यक्तियों में से हैं, वे शायद चले गए, बंसल जी तो हैं। तो इस पर सब लोग विचार करें और प्रतिष्ठा का सवाल न बनाते हुए और यह अनुभव करते हुए कि सिटिंग्स ज्यादा होनी चाहिए, इस पर विचार करें। जब दुनिया के छोटे-छोटे संसदीय लोकतंत्र को चलाने वाले देश हमसे ज्यादा सिटिंग्स कर रहे हैं, हम तो बड़े लोकतांत्रिक देश के रूप में हैं, तो इसमें किसी प्रकार की कटौती नहीं होनी चाहिए। हम तो आदर्श लोकतंत्र वाले हैं और दुनिया के लिए हम एक मॉडल प्रस्तुत करना चाहते हैं, हम ऐसे देश के हैं। तो इस प्रकार की सिटिंग्स में, बैठकों में कमी न करते हुए, आम जनमानस के अंदर फिर से अपनी वही छवि स्थापित करने की कोशिश करें और जो भी आचार संहिताएं हमारे सांसदों के लिए हैं, जो भी विभिन्न प्रकार के मापदंड सुनिश्चित किए जा रहे हैं, उनका समुचित पालन कराते हुए हम संसद की गरिमा को, विधायिका की गरिमा को, उसकी महत्ता को अपने आचरण और व्यवहार के माध्यम से स्थापित करने का प्रयत्न यदि करेंगे तो सही मायने में दुनिया के अंदर स्वाभाविक रूप से लोग कहते हुए चलेंगे कि हिन्दुस्तान का लोकतंत्र एक आदर्श लोकतंत्र है, बाकी सब इससे सब दूर दिखाई पड़ रहे हैं। मैं समझता हूं कि इसको स्वीकार करें और भले ही यह एक प्राइवेट मैम्बर बिल हो, इसको पास कराकर इसे कानून का स्वरूप प्रदान करें तो ज्यादा अच्छा होगा। बहुत-बहुत धन्यवाद।

DR. (SHRIMATI) NAJMA A. HEPTULLA: Mr. Deputy Chairman, Sir, I want to make a point. I would like to tell the Government that many new Parliaments have got a law to ratify all the treaties that their Governments sign. Their Parliaments have to endorse all the international agreements, treaties, etc.

MR. DEPUTY CHAIRMAN: That has nothing to do with it.

DR. (SHRIMATI) NAJMA A. HEPTULLA: I would be happy if the Government takes note of it.

MR. DEPUTY CHAIRMAN: That is a wider question.

डा. (श्रीमती) नजमा ए. हेपतुल्ला : उपसभापति जी, हम लोग इच्छा तो कर सकते हैं, मांग तो कर सकते हैं कि जो International Agreement सरकार sign करती है, उनको ratify करने का हमें भी अख्तियार होना चाहिए। The Parliament should have a right to ratify them.

SHRI TIRUCHI SIVA: Mr. Deputy Chairman, Sir, I rise to support the motion moved by my esteemed colleague Shri Mahendra Mohan to further amend the Constitution to ensure that both the Houses of Parliament should sit at least for 120 days a year and the Assemblies of the States should sit for at least 60 days in a year. Sir, the discussion has been going on since the last week and, I think, this may continue. Sir, it is a very important move that he has made and it is high time we should consider on this. Our country is not only vast, it is also ancient in culture, and the respect it holds among the countries of the world is that it is the tallest democratic country. Sir, for democracy, the basics we have stipulated, as it has been in practice, are the

4.00 P.M.

Legislature, the Executive, the Judiciary, the Fourth Estate, the Press and all. What we legislate, the Judiciary interprets; what we legislate the Executive executes. The people of this country exercise their franchise and elect their representatives. They are not just MLAs or MPs; they are representatives of various sections of the people across the country. The people repose their extreme confidence on the elected Members and hope that their issues will be discussed on these fora. Solutions in the form of legislations will be enacted here and those legislations when come into effect, their future will be blossomed or bright; it is their expectation. Sir I think I do not need to elaborate much. It is very clear. There are statistics which the Parliamentary Affairs Minister is having, my friend, Shri Mahendra Mohan is having and even Shri Kalraj Mishra quoted some. Sir, in the year 1956, the Parliament sat for 150 days; in 1996, the Parliament worked for only 59 days and in 2008, we sat only for 48 days. I could not understand the irony. When the population was less, when the issues were not that much, Parliament debated quite at length, sitting for long, very sincerely, but now the population has increased manifold, issues have increased whereas the number of working days in Parliament has declined. The irony is, they used to say, once when the prices of cars were less, the number of cars which were plying on the roads were also less, but now, that the prices of cars have increased, the number of vehicles plying on the roads is also very high. They have also increased. How? We may say that it is the purchasing power of the people which has increased. Likewise, when the issues have increased, when the population has doubled or tripled than what it was in the 60's or 50's, why is it that the number of working days in Parliament and the number of working days in the Assemblies has gone down? Sir, it is a very, very serious issue which all of us have to think about. I think, any debate which is conducted in this House should not be just the deliberations of the Members to register in the records of proceedings of the House. There should be an outcome. We discuss many things, many issues of various sections of the people. From various parts of the country, we are here, Sir. Madam Najma Heptulla briefly talked about the bicameral system and advocated for the rights and privileges of this House. There are some who criticize us. You are not the elected people. You have come indirectly. You have come through the backdoor. I do not think like that, Sir.

Sir, an MLA is a representative of 2 lakh voters. It means he is representing, at least, a population of 5 lakh. For example, I from Tamil Nadu have been elected by 34 MLAs. Indirectly, it means, I am the representative of 68 lakh voters rather 1 crore people. I think only in that way. It does mean that I have to go directly to the people and secure votes. Those people who have voted and elected an MLA, they have elected me, means it is the representative of the people who is also in the Upper House. So, in no way, we are inferior to the other House. We have got equal responsibility. We discuss the issues with much more serious concern and as, Madam,

said even the President's Address has been returned with an amendment; it is a history, that too in this House. It means democracy gives us opportunity to vent our views and to get them implemented. Sir, I would like to emphasise once again that in this age of modern technology, in this world of competition, India has almost become a developed country. From the developing stage, India has become a developed country; we have become a nuclear power. Now, as far as our economy is concerned, India stands in the second place, and, I hope, very optimistically that soon India will be in the first place. Our former President, Dr. Kalam, predicted that in 2020, India will be the major power. But with the speed with which are going, I think, it won't take that much of time. Even in 2015 itself, we may reach that place. So, when everything is bright and optimistic, why should not the days of the working of the Parliament and the Assemblies be mandatory? When the Constitution says, 'the President either summons or prorogues the Parliament.' So also the Governor in the State when he summons or prorogues, it has not been stipulated how many minimum days, the Parliament or the Assemblies should work. Sir, like in schools or in colleges, if a student has to appear for the examinations, he should attend a particular number of classes, at least. So also the schools have got some mandatory days of working. Only then the recognition of the schools will be accepted. So, Sir, this Motion, which my esteemed colleague, Mr. Mahendra Mohan, has moved, is moved with a very sincere concern and in the interest of the nation. Sir, we are not spending our time just like that. We discuss issues. For example, the Question Hour extracts so much from the Ministers. The Ministers work hard for a week or so when they come for the Question Hour. The Members prepare so much. I think, it would be right for me to mention here one instance. When I was in the Lok Sabha, one of my colleagues who was in the Treasury Benches used to say, 'once he met a Minister and made a complaint or gave an issue which has not been solved for quite a long time, the Minister said, 'you kindly write to me.' He said, "I have written to many Ministers and so far I am having 120 letters stating that the matter is being looked into or the matter is on the way.' So, if we write to a Minister, we may get a letter saying that 'the matter is being looked into.' It may go through a process. The reply which is being given may be satisfactory or not. But whereas in the Question Hour when we put a Question, the answer we could extract solves a problem or gives a solution for the issues we have raised. It gives other ways for Supplementary Questions also. So, the Question Hour, the Short Duration Discussions, the Special Mentions, the Zero Hours and all the other things, the way we discuss under the Rules of Procedure, Sir, really find a solution to the problems of the people.

So, Sir, I wholeheartedly support the Motion moved by Mr. Mahendra Mohan that the Parliament should work, at least, for 120 days a year and so also the Assemblies for, at least, 60 days a year. My other suggestion is, not only the working days of Parliament and Assemblies be increased, but the Members should also have a mandatory days of attendance and they should attend a particular number of days, at least, to be worthy of being Members of Parliament.

MR. DEPUTY CHAIRMAN: You move an amendment to this.

SHRI PRAVEEN RASHTRAPAL (Gujarat): Sir, today I consider myself very lucky. Thank you very much!

Sir, I rise to support the Private Members' Bill, the Constitution (Amendment) Bill, 2008, moved by my colleague, Shri Mahendra Mohan, MP from that side. It is a very small but very important Bill. In fact, when I came to this House today after recess, I did not know that I would get an opportunity to speak on this Bill. In fact, when Mr. Shiva was talking, he could have collected details. Recently, there was a Conference of Chairmen of all Assemblies under the Chairmanship of the Speaker, Lok Sabha. In that conference they decided that State Assemblies and the Lok Sabha must meet for a minimum of 100 days in a year. I would request my colleague, Shri Mahendra Mohan, to officially collect that record.

MR. DEPUTY CHAIRMAN: It was the Presiding Officers' Conference Resolution.

SHRI PRAVEEN RASHTRAPAL: Yes, Sir, it was the Presiding Officers Conference Resolution. So, that would help all of us to move in the right direction in the near future. I would also request the Government of the day to consider bringing this Bill from the Government side, fixing a particular number of days for this House, the Lok Sabha and State Assemblies also. I had an opportunity to attend the International Parliamentary Union last year. That was my second opportunity. When I was a Member in the 13th Lok Sabha, I had attended the IPU as a Lok Sabha MP. The IPU is an annual or bi-annual meeting of all democratic countries all over the world. It was really a fantastic and interesting opportunity. There, I found a booklet published by Greek Parliamentarians where they claimed that the concept of democracy was started by them. 'Demos' is a Greek word meaning people and 'cracy' means the concept of ruling. That is how the word 'democracy' was coined. They claimed that as early as 2300 years ago, they used to meet at a public place to resolve issues concerning the common people; it was direct democracy. One of my senior colleagues from this House, Shri Bal Apte, was with me from this House and the Deputy Speaker of Lok Sabha was the leader of the IPU delegation; it was a small delegation consisting of six members. It was a very good opportunity.

[THE VICE-CHAIRMAN (SHRI TARIQ ANWAR) in the Chair]

But then, when I read that Greek book — it was a small booklet — claiming that they were the first in the world to have a model of democracy 2300 years ago, I told our Indian delegation that we must publish a book on behalf of the Indian Parliament and inform the world that it was India which was the first democracy. During the days of Lord Buddha, 2600 or 2700 years ago — we celebrated the 2500th birth anniversary of Lord Buddha during Pt. Jawaharlal Nehru's time; Lord Buddha was born 2790 years ago — when there were disputes among villages over river water,

Lord Buddha suggested that all people of the villages should meet at the banks of the river and resolve the dispute over water. Even now we have certain States which have disputes over river water, like Kerala and Karnataka, Gujarat and others. Such an issue was decided by meeting on the bank of the river and that is the concept of democracy. Our senior friend Shri Kalraj Mishraji spoke just now. Today, I will utilise his speech only because I am going to speak how the Gujarat Assembly is functioning. I must not be blamed that I am criticising the Gujarat State. ...*(Interruptions)*... State Assembly must also function like the House of the People. If we refer to the Indian Constitution, we have got *pucca* Constitution. Article 166 to 213 are about State Assemblies. The conduct of Government business of State is governed under article 166 to 213. Because this is the Council of States, our Council must have power to decide and discuss how State Assemblies should function. Now, I quote article 178 of the Indian Constitution. It says, "Every Legislative Assembly of a State shall, as soon as may be, choose two members of the Assembly to be respectively Speaker and Deputy Speaker thereof and, so often as the office of Speaker or Deputy Speaker becomes vacant, the Assembly shall choose another member to be Speaker or Deputy Speaker, as the case may be." I come from Gujarat, so I represent Gujarat. So, I inform this House that in Gujarat there is no Deputy Speaker being elected for the last 12 years irrespective of the party in power. Now, you tell me whether the State is implementing the Constitution of India or violating the provision of the Constitution of India. There is a *pucca* article in the Indian Constitution that a State Assembly must have a Speaker; a State Assembly must have a Deputy Speaker. There is a Speaker for the last 12 years who is elected, but there is no Deputy Speaker. According to convention and according to the practice, the post of Deputy Speaker is always given to the Opposition party. So, who is the loser? Opposition party is the loser and, at present, XYZ is in the opposition in Gujarat. So, that party is the loser. So, I want to draw the attention of this House, which is the Council of States, to take appropriate action against such State Government, advise and guide it that it should act according to the Constitution of India. Our Constitution is not silent, but it has directed that there should not be a gap of more than six months between two Sessions. Before the expiry of the period of six months, the House must meet, whether the Lok Sabha or the Rajya Sabha. Similar provision is there for Assembly also. How nicely is it utilised or sometimes how tactfully is it utilised? In one of the States, the ex-Chief Minister died. So, the Assembly was called to mourn his death. First day, it was obituary, and then it was adjourned. Next day, they did some business and adjourned. The third day, the Assembly was adjourned *sine die*. The next session was called exactly after five months. So, in a year, the Assembly Session took place only for four or five days. But they say that according to the Constitution they have done their job. That is the mockery of the Constitution. So, here is a Bill which is asking how many days the House should meet. The expectation of the Member is 120 days. It is not too much for Lok Sabha. Pandit Jawaharlal Nehru, who was the international personality, used to travel all over the world.

But, he had formed one habit. Whenever the Lok Sabha was in session, he would try to always remain in India and attend the House with due respect. He attached great importance to the Indian Parliament in those days.

श्री रुद्रनारायण पाणि (उड़ीसा): अगर पंडित जी वह करते थे, तो वर्तमान प्रधान मंत्री जी जब संसद चल रही थी, तो बीच में क्यों बाहर गए?...**(व्यवधान)...**

SHRI PRAVEEN RASHTRAPAL: *

DR. (SHRIMATI) NAJMA A. HEPTULLA: Sir, this is a very-very bad comment. He cannot comment like this. Sir, it should not go on record. The Prime Minister will not go because of him. We are supposed to be telling the truth to the House. How can he say like this?

उपसभाध्यक्ष (श्री तारिक अनवर): आप बैठ जाइए!...**(व्यवधान)...**

DR. (SHRIMATI) NAJMA A. HEPTULLA: Sir, he has to apologise.

उपसभाध्यक्ष (श्री तारिक अनवर): रिमूव हो गया। It will not go on record...**(व्यवधान)...**

श्री प्रवीण राष्ट्रपाल: ठीक है, बाद में बात करेंगे। The Bill introduced by my colleague requires attention of this House because of one other issue, one other anomaly, which is in the set-up of the Indian Parliament which I want to bring to the kind notice of hon. Member. When first Lok Sabha met, there were 542 Members. The sitting arrangement in Lok Sabha is exactly for 542 Members today. What was the population in 1950? Population was 35 or 36 crore only. Now, what is the population today? In spite of that, we have not increased the number of seats also. Sir, there are many things which are required to be done like meetings of the Parliament during a year. If you see the Parliament in other countries, if you see the Chinese Parliament, thousands of Members are there. Even in England, every Member need not have accommodation. They don't have a place to sit. They come and stand. There is no mike before everybody. There is only one podium. People go there and speak. Here, you have got all the facilities. There are 127 crore people. But, the Members of Lok Sabha are only 542. We are restricted to 259 or something like that. So, that aspect also requires change according to the population of the country and the issues faced by the country today — poverty is increasing every day; no education, no employment, communal riots, other riots, terrorism. Very serious problems are there. Where is the time to discuss? And, whoever sits in the Chair has got the limit of time. We meet only from 11 to 5. Now, in one State Assembly, they have got two meetings in a day. They meet at nine o'clock and close at twelve. That is considered as one day. Then, they meet again at two o'clock and close the session at six o'clock. And, that is considered as another day. They meet for four days, and on record, it is shown that the meeting took place for eight days. Now, all these things must stop. And, this is an opportunity to amend the Indian Constitution and fix

*Not recorded.

that the Indian Lok Sabha will meet for 120 days, or minimum 60 days. For Rajya Sabha also, minimum number of sittings can be fixed. For State Assemblies also, days can be fixed so that not only Members of Lok Sabha and Rajya Sabha and Members of State Assemblies, but the people of the country will get an opportunity that the House which is known as '*maha panchayat*', हिन्दी में हम लोग लोक सभा को देश की 'महापंचायत' कहते हैं, वह सबसे बड़ी पंचायत है। अभी हमने देखा है कि गांव की छोटी-छोटी पंचायतें कैसे कानून पास करती हैं, उन छोटी पंचायतों का पुलिस भी कुछ नहीं कर सकती है। यहां पर इतनी बड़ी पंचायत है, उसको कानून डिसकस करने का अगर पूरा समय नहीं मिलेगा, तो छोटी पंचायतों का कानून हमारे मुल्क में शुरू हो जाएगा। उन छोटी पंचायतों के कानून को रोकने के लिए, सवाल को हल करने के लिए, जनता की सेवा करने के लिए, भारतीय संविधान का जो मूल आधार है, भारतीय संविधान की जो अपेक्षा है, फॉर्दर ऑफ द कांस्टीट्यूशन ने हमारे और देश के बारे में जो सोचा है, अगर उसको हमें अच्छी तरह से इम्प्लीमेंट करना है, तो इस बिल को हमें पास करना चाहिए अथवा सरकार की ओर से ऐसा बिल आना चाहिए। धन्यवाद।

श्री श्रीगोपाल व्यास (छत्तीसगढ़): उपसभाध्यक्ष महोदय, मैं माननीय महेन्द्र मोहन जी को धन्यवाद देता हूं कि वे यह विधेयक लेकर आए। मैं इसका विरोध करने के लिए नहीं खड़ा हूं, बल्कि इस पर अपने विचार प्रकट करने के लिए खड़ा हूं। सदन की चर्चा सुनकर मुझे ऐसा लगा कि इससे पहले भी सदन में इस पर चर्चा हो चुकी है। मैं शायद उस समय सदन में उपस्थित नहीं था, इसलिए मुझे इसकी जानकारी नहीं है। मैं ऐसा सोचता हूं कि जब हमारे सहयोगी श्री तिरुची शिवा जी इस बिल पर बोल रहे थे, जो तमिलनाडु से हैं, उस समय मुझे भी यह लगा था कि प्रत्येक सदस्य को कितने दिन उपस्थित रहना चाहिए, शायद इस प्रकार का कोई बिल है। मैंने जाने-अनजाने में अपने LoP से कहा कि यह तो ठीक नहीं है, इनकी स्वाधीनता पर इस प्रकार का आघात करना उचित नहीं है। मुझे मालूम नहीं था और जब मैंने इसको फिर से पढ़ा, तो जाना कि यह सदन के बैठने के लिए है। फिर मैं सोचने लगा कि इस पर जरूर विचार किया जाना चाहिए। देश के लिए अधिकाधिक समय लगाना चाहिए। मैं सोचता हूं कि इसके लिए 120 दिन भी कम हैं। हमारा सारा जीवन देश के लिए है। इसमें मर्यादा का कोई प्रश्न भी नहीं उठना चाहिए। समाज के लिए जिसने जो-जो काम स्वीकार किया है, उसको पूरे समय वही काम करना चाहिए, इसलिए इसका समय बढ़ाया जाना चाहिए। हम संसद में काम करने के लिए आए हैं। जितना आवश्यक समय है, वह जरूर दिया जाना चाहिए, चाहे उसकी संख्या 120 दिन हो, 150 दिन हो या 366 दिन हो, यही मेरा कहना है। 366 दिन आप और हम तो नहीं कर सकते हैं, परन्तु भाव यही है कि हम इस काम के लिए अधिकाधिक समय लगाएं। मैंने इंजीनियर की पढ़ाई की है और मैंने काम भी इंजीनियर का किया है, इसलिए हम हर चीज को man-hours में निकालते हैं। आप कितने दिन बैठेंगे और कितने यूजफुल घंटे काम करेंगे, इन दोनों में अंतर हो सकता है। मैं दिनभर बैठा रह सकता हूं पर कितने घंटे उपयोगी काम करता हूं, यह परिणाम देगा। How many man-hours effectively I am putting for a cause, is the determinant of the result, not the number of days of your presence. मैं सोचता हूं कि इस पर सोचने की आवश्यकता होगी। यदि एक आदमी सारे जगत से अपना ध्यान हटाकर, अपनी समस्त इंद्रियों, मन और बुद्धि के साथ केवल एक जगह पर ध्यान केन्द्रित करे, तो उसको सफलता प्राप्त होती है। एक आदमी अपना सब चीजों से ध्यान हटाकर भगवान को याद करता है, तो भगवान भी वहां प्रकट होते हैं। यही इस देश की परंपरा है। इस देश की यही परंपरा होने के कारण, राज्य के द्वारा कुछ नियम बनें और हम समाज का कुछ काम करें, यह हमारा स्वभाव नहीं है। जब आप पंचायत के बारे में बोल रहे थे, तो मैंने आपको कहने की हिम्मत नहीं की, क्योंकि अभी संसद में मेरा कार्यकाल तीन साल का ही हुआ है। मैं इससे पहले किसी विधान सभा का सदस्य भी नहीं था। मैं पढ़ता रहता हूं और मैंने पढ़ा है कि पंडित जवाहर लाल नेहरू ने इस देश की पंचायत व्यवस्था के लिए जो विचार रखे, उनको उन्होंने इस देश के जीवन की प्रमुख आधारशिला बताया है। आज हम

क्या कोशिश कर रहे हैं? हम जो कुछ यहां व्यवस्थाएं बना रहे हैं, उनको अधिकाधिक पंचायतों तक क्रियान्वित किया जाए, चाहे वह महिलाओं की भागीदारी ही क्यों न हो। अर्थात् इस देश में विकेंद्रित व्यवस्था, मैंने कहीं पढ़ा था, “That Government is the best, which governs the least”. आज यहां हमारे कुछ साथी नहीं हैं, लेकिन हमारे एक साथी जरूर हैं। वामपंथी थ्योरी में withering of the State चलता है। They could not wither the State. They could not function without a State. I know it. हम विदरिंग ऑफ दि स्टेट कहना चाहते हैं, राज्य की सत्ता नहीं चाहिए कहना चाहते हैं, तो जहां पर समाज राज्य का अधिनियम कर सकता है, वह देश भारत है। यहां राज्य समाज का नियामक नहीं है, समाज राज्य का नियामक है। मुझे नहीं मालूम था कि मुझे यहां पर बोलना है, हमारे श्रेष्ठ लोगों ने आदर्श रखे हैं। कल बहुत दिनों बाद मैंने कम्प्यूटर पर हाथ रखा, मुझे बहुत ज्यादा कम्प्यूटर नहीं आता है, जो हमारी कांस्टीट्यूट असेम्बली बनी थी, जिसने यह संविधान रचने की व्यवस्था की थी, उसका कुछ भाग पढ़ रहा था, जवाहर लाल जी ने लिखा है, इस प्राचीन राष्ट्र की सारी आकांक्षाओं को क्रियान्वित करने वगैरह-वगैरह। हम जो दुनिया भर के देशों के उदाहरण दे रहे हैं, इनका जीवन कितना है? आज की परिभाषा में यूरोप का कोई देश, आप ग्रीस वगैरह की सभ्यताओं की बात छोड़ दीजिए, 1200 वर्षों से अधिक का इतिहास नहीं रखता है। आज की परिभाषा के अनुसार ऐसा है। मैं ग्रीक वगैरह की बात नहीं कर रहा हूं, उसके संबंध में तो कह दिया है। उसको बताने की जरूरत है? बहुत पहले जब विद्यार्थी के नाते हम लिच्छवी गणतंत्र पढ़ते थे और पता नहीं क्या-क्या पढ़ते थे, तो पढ़ते थे कि इस देश का नियामक समाज है, राज्य नहीं है। मैं इस पर बहुत कुछ बोल सकता हूं। मुझे दुख है कि अंग्रेजों ने इस पर दो सौ, ढाई सौ वर्ष तक राज्य किया और यही कारण है कि हमारी सोचने की सारी प्रवृत्ति बदल गई यह चर्चा इसलिए चलती है, क्योंकि हम राज्य के मुखापेक्षी हो गए हैं। हम कहते हैं कि हमको क्या लेना-देना है, सरकार करेगी। कानूनों का पालन क्यों नहीं होता है? बहुत सारे कानून बने हैं। बच्चियों का विवाह रोकने के लिए ये कानून बना है, दहेज विरोधी कानून और न जाने क्या-क्या बने हैं। क्योंकि यहां समाज को समाज के हिसाब से चलने की आदत है और इसीलिए शायद मन में कभी-कभी विचार आता है कि कानून काहे के लिए बना है। जो लोग समाज व्यवस्था के अनुसार काम नहीं करते, उनको दंडित करने के लिए इसका उपयोग ज्यादा है, बजाय उनके जीवन को चलाने के लिए। आप इस पर विचार कीजिए। इस देश का सामाजिक जीवन समाज के आदर्शों पर चलता है और हमने उसी को स्वाधीनता के बाद अपने संविधान में रखने की कोशिश की है। यदि यह कानून अंग्रेजों के जाने के साथ-साथ न बना होता तो 1935 का कानून आधार नहीं बना होता, इसका आधार कोई और प्राचीन साहित्य बना होता। मुझे लगता है कि वह बहुत अच्छा होता। परंतु अब अंग्रेजों के जाने के बाद बना है, जिसको हम लोग साधारण भाषा में नकल करना कहते हैं। मैं संविधान निर्माताओं की भावनाओं का बहुत सम्मान करता हूं। मैं संविधान के बारे में पढ़ता हूं। मैं चार बिल भी संविधान संशोधन पर लाया हूं, देखूंगा कब इनका समय आएगा। नाचीयप्पन जी और बाकी बंधुओं ने भी कहा कि संविधान संशोधन की क्या जरूरत है। इस देश में, जिसको हम सभी लोग, अपने जीवन का बहुत अधिक आदर्श मानकर सुबह-शाम हल्ला करते हैं, आप जानते हैं, वह शब्द इस देश में संविधान के प्राक्कथन में आपात्काल में लाया गया था। अधिकांश लोग, जो विरोध करते थे, वे नहीं थे, वे जेलों में बंद कर दिए गए थे। मुझे कहने में कोई संकोच नहीं है, क्योंकि मैं इस पर बिल ला चुका हूं। secular, socialist, ये दो शब्द इस देश के संविधान के प्राक्कथन में आपात्काल में लाए गए हैं। इस पर विचार करने की कोई स्वाधीनता नहीं थी और हम में से अनेक उस समय के साक्षी हैं, The Fundamental Rights were suspended. आपने उस भाग में उन शब्दों को लाकर डाला है। उस पर कभी बहस होगी, तो मैं ज्यादा बोलूंगा। आज मेरा विषय यह है, आप मुझे देख रहे हैं, मैं जल्दी ही समाप्त कर दूंगा।

उपसभाध्यक्ष (श्री तारिक अनवर): अभी कई स्पीकर्स बाकी हैं।

श्री श्रीगोपाल व्यास: मुख्य बात यह है कि कितने घंटे काम करते हैं और कितना प्रभावी काम करते हैं, यह महत्व की बात होनी चाहिए। मैं योगायोग में उनमें से हूँ, जिसको और कुछ काम नहीं होने के कारण हर दिन यहां रहता हूँ...। और आप सभी को सुनने का सौभाग्य प्राप्त करता हूँ। परन्तु मैं नाच्चीयप्पन जी की इस बात से सहमत हूँ कि जब हम समाज के लिए एक संसद सदस्य के समय पर विचार करते हैं, अभी नजमा हेपतुल्ला जी ने बहुत सही बात कही है कि ज्यादातर हम कानून बनाने के लिए यहाँ आए हैं, देश हमारी ओर इस दृष्टि से देखता है कि हम कानून बनाएँ, तो इसके लिए अधिक समय मिलना चाहिए, मैं मानता हूँ। परन्तु जिस संविधान के माध्यम से आप इसे लाने जा रहे हैं, स्वयं उसका संशोधन कितनी बार हो चुका है। उन संशोधनों का पालन कहाँ हो रहा है? जो जन-प्रतिनिधि हैं, उनको समाज में अधिक समय देने की भी आवश्यकता है। मुझे याद है, जब अलेक्जेंडर साहब यहाँ से विदा हुए थे, जो महाराष्ट्र के भूतपूर्व गवर्नर रहे, तो उन्होंने इस सदन में कहा था कि मुझे सबसे अधिक समाधान कमेटी मीटिंग्स में हुआ। मैं एक इंजीनियर के नाते अनुभव करता हूँ, क्योंकि यहाँ तो कभी-कभी बोलने का समय मिलता है, आज कृपादृष्टि हुई है, इसलिए मैं थोड़ा-बहुत बोल रहा हूँ, यहाँ तो विचार रखने का अवसर ही नहीं मिलता है। कुछ लोग भाग्यशाली हैं, जिनको रोज अवसर मिलता है। ...**(व्यवधान)**... मैं उस भाग्य को नहीं प्राप्त करना चाहता हूँ, क्योंकि उसके लिए दल को छोटा करना पड़ेगा। कमेटी मीटिंग्स, डिपार्टमेंटल मीटिंग्स, ये बड़े महत्व की होती हैं, मैं मानता हूँ। वहाँ बहुत ही वस्तु विषयक चर्चा होती है, वे किसी political bias के आधार पर नहीं होती है। इसलिए मैं उसका बहुत महत्व समझता हूँ।

अभी सरकार हम लोगों को एमपीलैड फंड से थोड़ा-बहुत फंड देती है। उसकी जानकारी प्राप्त करने के लिए, उसका क्रियान्वयन कैसा हो रहा है, वहाँ जाना पड़ता है। उसके लिए कुछ समय भी लगाना पड़ता है। कुछ लोगों के आवेदन आते हैं, उनको भी देखना पड़ता है। मोहन जी, मैं अभी आपको कहना भूल गया और सदन के लिए भी कि क्या यह हमारे लिए उचित है कि हम विधान सभाओं के बारे में यहाँ विचार करें। संविधान में भले ही प्रावधान है, परन्तु हम राज्य विधान मंडलों को विचार करने दें, उनका कुछ recommendation आने दें। आप कर तो सकते हैं, संविधान में आपका अधिकार तो है, परन्तु ज्यादा अच्छा होगा कि विधान मंडल स्वयं अपने काम के बारे में विचार करें। अब संसद सदस्य को लोगों से मिलना होता है, संगठनों से मिलना होता है ...**(समय की घंटी)**... सर, एक-दो मिनट और दे दीजिए। जिन आम आदमियों के बारे में हम यहाँ चर्चा कर रहे हैं, जो suffering population है, करोड़ों लोग हैं, उनसे मिलना पड़ता है। जो किसी पॉलिटिकल पार्टी में काम करते हैं या किसी independent समूह में काम करते हैं, उन लोगों से मिलना होता है। उपसभाध्यक्ष जी, मैं बहुत दिनों तक सरकारी नौकरी में रहा हूँ और मैं अनुभव कर रहा हूँ कि मैं वहाँ जितने घंटे काम करता था, यहाँ उससे डेढ़-दो गुना अधिक काम करना पड़ रहा है। मोहन जी, मैं आपसे कहना चाहता हूँ कि मुझे उसका समाधान है, मुझे उसका कोई दुख नहीं है, परन्तु इतना काम करना पड़ता है, तब कहीं जाकर हम उसके साथ न्याय कर सकते हैं। कभी-कभी कुछ लोगों को विदेशों में भी जाना पड़ता है। काम तो बहुत सारे हैं, मेरा निवेदन यह है कि आप समय की मर्यादा आवश्यक समझें, तो रखें, वरना पूरा समय ही इस काम के लिए रख दें। हम जिस गेट से आते हैं, वहाँ श्रीमद्भगवद्गीता का एक बहुत अच्छा वाक्य लिखा है, लिखा तो चारों तरफ है, बहुत सारे पौराणिक चित्र भी लगा रखे हैं, परन्तु इनका नाम लेने में, आपने जो संविधान संशोधन किया है, वह आपके लिए बाधक हो जाता है। इसमें लिखा है, स्वे स्वे कर्मण्येऽभिरतः संसिद्धिम् लभते नरः। अपना-अपना स्वाभाविक कर्म करते हुए मनुष्य संसिद्धि को यानी मोक्ष को प्राप्त होता है। इस भावना से आपने यह बिल लाया है कि हम लोग सब मिल कर अधिक काम करें, मैं इसका समादर करता हूँ और जो भी सबके विचार से निकलेगा, इस भावना को अनुप्राणित करने के लिए, उसके प्रति अपना समर्थन देते हुए मैं अपना वक्तव्य समाप्त करता हूँ। आपने मुझे इतना समय दिया, इसके लिए मैं आपको धन्यवाद देता हूँ।

श्री राजीव शुक्ल (महाराष्ट्र): धन्यवाद, उपसभाध्यक्ष जी। मैं आपके माध्यम से सबसे पहले तो श्री महेन्द्र मोहन जी को धन्यवाद करना चाहता हूँ कि वह इस प्राइवेट बिल के जरिए एक ऐसा विषय सदन में लाए हैं, जो हर संसद सदस्य, विधायक और राजनीति से जुड़े व्यक्ति के जहन में आज कौंध रहा है। यह बात सही हो सकती है कि यह प्राइवेट मैम्बर बिल है और अक्सर प्राइवेट मैम्बर बिल आते हैं, सदन में उन पर चर्चा होती है और चूँकि वे ऑफिशियल बिल नहीं होते हैं, इसलिए वे पारित नहीं होते हैं या उनके लिए हम बाध्य नहीं होते हैं। लेकिन आज इस बिल के माध्यम से हम सबको कम से कम आत्मावलोकन करने का मौका जरूर मिल रहा है और हमको सही आइना दिखाने का प्रयास किया गया है। अगर सारे राजनैतिक दल इस बिल की भावना को समझकर निर्णय लें, तो मैं समझता हूँ कि जो विकृतियाँ, जो abrasions पार्लियामेंटरी डेमोक्रेसी में आ गई हैं, उन्हें दूर करने में काफी हद तक मदद मिलेगी। आज क्या हाल हो गया है? आज इसके माध्यम से क्या मांग की जा रही है? इसके माध्यम से सिर्फ यह मांग की जा रही है कि आप पूरे साल में केवल चार महीने संसद की बैठक अवश्य करिए और दो महीने विधान सभाओं की बैठक अवश्य करिए। यह तो एक बिल्कुल वाजिब मांग है। आप जनता से जाकर पूछिए। जनता आपको क्या बोलती है — सांसद, जनता आपको क्या बोलती है — विधायक। किसलिए बोलती है? आप विधानसभा के सदस्य है, इसलिए विधायक है, संसद के सदस्य हैं, इसलिए सांसद हैं। यही तमगा तो आपके साथ लगा हुआ है। जनता ने आपको जिता कर यहीं प्रतिनिधित्व करने के लिए तो भेजा है। जब आप उसी का फर्ज नहीं निभाते हैं, उस सदन में ही नहीं आते हैं या फिर उस सदन की बैठक ही उतने दिन नहीं होती, जितनी की जनता की अपेक्षा है, तो इन सदनों का अर्थ क्या है? भारतीय संसद का अर्थ क्या है? विधानसभाओं का अर्थ क्या है? ये तो डेमोक्रेसी के स्तम्भ हैं, खम्भे हैं और इनकी बैठकें जितनी ज्यादा की जाएं, जितना विचार-विमर्श या मंथन हो, मैं समझता हूँ कि कम है।

आज संसद तो फिर भी कुछ दिन मिलती है, चाहे 80 दिन मिले या 70 दिन मिले, लेकिन विधान सभाओं का हाल यह है कि मुख्यमंत्री लोग, विपक्ष के डर के मारे तीन दिन के लिए सदन बुलाते हैं। मैं किसी का नाम नहीं लेना चाहता हूँ, क्योंकि सभी दलों पर यह बात लागू होती है। बजट सत्र तीन दिन के हो गए हैं। जल्दी-जल्दी काम किया, ध्वनि मत से बजट प्रस्ताव पारित किया और सदन की समाप्ति की घोषणा कर दी। सरकारें सदन को फेस करने में डरने लगी है। कभी वो दिन होते थे! क्या दिन होते थे! क्या बहस होती थी! आप लाइब्रेरी में जाइए और निकाल कर देखिए उस समय की बहसों को। तब संसद और विधान सभाओं की बहसें बड़ी जबरदस्त होती थीं। जिस जमाने में गोविन्द वल्लभ पंत मुख्यमंत्री होते थे, द्वारका प्रसाद जी होते थे, महाराष्ट्र में वाई.बी. चव्हाण होते थे, क्या बहस होती थी तब। आप सब जगह के डिबेट्स निकाल कर देखिए कि किस-किस तरह की बहसें होती थीं। क्या माहौल था! लोहिया जी और नेहरू जी की जो बहस होती थी, अगर उसे आप देख लें तो पढ़-पढ़ कर आपकी तबीयत खुश हो जाए और ऐसा नहीं है कि उनमें कटाक्ष नहीं होते थे। ऐसे कटाक्ष होते थे कि नेहरू जी अपनी अचकन पहनते थे, तब एक बार लोहिया जी ने उनसे कह दिया कि आप क्या यह तबलची के कपड़े पहन कर आ गए, लेकिन नेहरू जी ने बुरा नहीं माना। इस-इस तरह की बातें हो जाती थीं, लेकिन सदन की बैठकें चलती रहती थीं। आप ज्योतिर्मय बसु जी के डिबेट्स को पढ़िए, भूपेश गुप्ता जी को पढ़िए, क्या बहस होती थी! जो भी विरोध करना होता था, फोरम उसका सबसे अच्छा तरीका था, जहां बहस होती थी, संसद सदस्य मिलते थे, सब बात करते थे और सदन चलता था। लेकिन आज क्या हो गया है? हम चाहे जिस दल के भी हों, सदन से जी चुराने लगे हैं, सदन की बैठकों से कतराने लगे हैं और सदन से बाहर जाने का मन होता है। आते भी हैं तो दस्तखत किए और बाहर चले गए। अब एक नया सिस्टम और लागू हो गया है, संसद में आने का मतलब यह है कि आओ, लॉबी में साइन करो और बाहर बाइट दे दो, क्योंकि मीडिया की एक नयी संसद बाहर खुल गई है। बाहर टेलिविजन चैनलों को बाइट दे दी, तो आपकी बात बन गई। अंदर वाले बोल रहे हैं तो बोल रहे हैं, उनका तो कोई कवरेज होता नहीं है। जितने गंभीर विषय पर आप बोलिए, उतना ही दूसरे दिन आपका कवरेज नहीं होगा, लेकिन जितना हुड़दंग, हो-हल्ला,

हल्की-फुल्की, मजाकिया, हंसी-मजाक की चीजें कीजिए, उतना ही आप पहले पृष्ठ पर हैं और उतना ही अपका कवरेज होगा। बाहर बाइट दे करके निकल गए तो आपकी हाजरी दर्ज हो गई, पूरे देश ने ही यह देख लिया कि आप संसद में गए थे, क्योंकि आपने बाइट दे दी। तो जिनकी एक्सपर्टीज इस मामले में हैं, वे लोग सदन में आते हैं और सदन में बैठे नहीं कि दस्तखत किए, बाहर टीवी चैनलों को बाइट दी और निकल गए। संसद की कुल नुमाइंदगी यह हो गई है।

यह एक बेहद गंभीर विषय है। एक तो संसद की बैठक कम से कम 120 दिन हो और स्पीकर्स कॉन्फरेंस में यह बात भी तय हो चुकी है कि छोटे राज्यों की बैठक कम से कम 60 दिन और जहां 100 से ज्यादा एमएलए हैं, ऐसे बड़े राज्यों की बैठक कम से कम 90 दिन की होनी चाहिए, लेकिन उसको अभी तक लागू क्यों नहीं किया जा रहा है? जब स्पीकर्स कॉन्फरेंस की यह रिकमेंडेशन विधान सभाओं के बारे में है, तो उसको सख्ती से लागू किया जाना चाहिए। इसके लिए स्पीकर्स कॉन्फरेंस बुलाई जानी चाहिए और मैं पार्लियामेंटरी अफेयर्स मिनिस्टर साहब से अनुरोध करूंगा कि इस मामले पर स्पीकर्स कॉन्फरेंस बुलाएं। अगर स्वयं राष्ट्रपति जी भी इसमें दखल दें कि मिनिमम सिटिंग्स का कोई एक क्राइटीरिया बनाया जाए, तो और भी अच्छा होगा। सर, दूसरी बात यह है कि हम सदन की बैठकों को चलाते कैसे हैं? हमारा किरदार क्या है, अगर हम सदन में यहाँ पर आते हैं? आप क्वेश्चन ऑवर में देखिए। जब यहाँ सवाल पूछे जाते हैं, तब सरकार हिल जाती है, हर विभाग हिल जाता है, हर मंत्रालय हिल जाता है। संसद का मतलब एक जवाबदेही होती है, एक accountability होती है। यहाँ पर जो विषय उठाए जाते हैं, उसमें accountability गवर्नमेंट की होती है और अपोजिशन को भी उसकी तैयारी कर के आना पड़ता है। इस प्रकार दोनों तरफ से accountability तय करने का काम यह पार्लियामेंट करती है और विधानसभाएँ करती हैं। अगर हम उसी से बचते रहें, तो हम देश के प्रति, जनता के प्रति, आम नागरिक के प्रति क्या जवाबदेही दे पाते हैं? सदन के अन्दर, मैं यह समझता हूँ कि पिछले कुछ सालों से जो रवैया रहा है, उसमें मैं किसी एक पार्टी को ब्लेम नहीं कर रहा हूँ। हमारे लोगों ने भी वही किया, आप भी वही कर रहे हैं, ये भी वही कर रहे हैं और वे भी वही कर रहे हैं। हर समय कुएँ की तरफ ताकते रहते हैं कि कब वैल में चले जाएँ, कब वैल में चले जाएँ। एक नया फॉर्मूला बना लिया गया है कि जब कुछ करना हो, मीडिया कवरेज लेना हो, तब पहले तो अपनी सीट से चिल्लाते थे, आज से 10-15 साल पहले हंगामा होता था, जिससे शोर-शराबे के बीच सदन स्थगित हो जाता था। आजकल क्या हो गया है कि बात-बात में वैल में चले जाओ। जब आप वैल में जाकर अध्यक्ष के आसन के पास शोर मचाते हैं, तब अध्यक्ष इतना irritated हो जाते हैं, स्वाभाविक है कि उस समय कुछ सुनाई नहीं देता, सदन स्थगित करना पड़ता है। यह सब सिर्फ इसलिए कराया जाता है ताकि मीडिया में कवरेज हो जाए कि इस विषय पर सदन स्थगित हो गया और उसमें शोर-शराबे और हंगामे के बीच सिर्फ मीडिया कवरेज हुआ। अतः मीडिया के भाइयों से भी हमारा यह निवेदन है कि जो कोई सदन स्थगित कराए, जो भी वैल में जाए और जो-जो इस तरह की चीजें करे, उनका कवरेज बंद कर दीजिए, उस चीज को स्पेशल कवरेज मत दीजिए। अगर उसने उस विषय को कवरेज नहीं दिया, तो यह वैल में जाना, सदन में हंगामा करना या सदन की बैठक को स्थगित कराने का धंधा बंद हो जाएगा। यह सिर्फ इसीलिए होता है, ताकि मीडिया का कवरेज मिले।

सर, फिरोज गांधी जी ने मीडिया कवरेज शुरू कराई थी और प्रेस गैलरी बनवाई थी, वरना पहले सदन में प्रेस गैलरी नहीं होती थी। बाद में सिर्फ ब्रीफिंग हो जाती थी। उन्होंने दोनों सदन में प्रेस गैलरी बनवाई थी और उसके बाद प्रेस कवरेज का काम शुरू हुआ था। अब धीरे-धीरे क्या हो गया कि हम एड्रेस अध्यक्ष की बजाय प्रेस गैलरी की तरफ करने लग गए, उन्हीं को सम्बोधित करने लगे और सारा मकसद वही हो गया। इस प्रकार इसमें हमें अपने मीडिया के भाइयों का भी सहयोग चाहिए, इसमें संसद सदस्यों का भी सहयोग चाहिए। इससे जुड़े सारे लोगों का सहयोग चाहिए कि किस तरह से संसद की गम्भीरता कायम की जा सके तथा किस तरह से उसकी बैठकें ज्यादा आयोजित हों। सिर्फ बैठकें आयोजित होने से कुछ नहीं होता, जब तक कि उन बैठकों

में सुबह 11 से लेकर शाम के 5 बजे तक या सुबह 11 बजे से लेकर शाम के 6 बजे तक पूरा काम-काज सुचारु रूप से हो। कोई भी विषय हो, उस पर जबरदस्त बहस हो, सरकार की आप धज्जियाँ उड़ा दीजिए। सरकार के लोग जो अपने वक्ता-विपक्ष की धज्जियाँ उड़ा सकते हैं। एक-दूसरे के दिलों के ऊपर जो आरोप लगाने हैं, लगा सकते हैं। किसी विषय पर बोल सकते हैं, मुद्दे पर बोल सकते हैं। बहस ऐसी हो कि लोग सुन कर चमत्कृत हो जाएँ। हाल के 10 सालों की बहस को तो पढ़ने का मन ही नहीं होता। आप लाइब्रेरी में जाकर 1950s की, 1960s की या 1970s की बहस निकालिए। उस समय क्या बहस होती थी! उनसे कुछ सीखने को मिलता है। ये वॉल्यूम्स उन किताबों के हैं। मुझे नहीं लगता कि लोग जाकर लाइब्रेरी में वे वॉल्यूम्स निकालते भी होंगे और देखते भी होंगे। इस प्रकार हमें इस सदन का महत्व, सदन की गरिमा फिर से स्थापित करनी है, फिर से इनकी बैठकों में इजाफा करना है। उसके साथ-साथ सब को मिल कर सदन के नियमों को बनाना है। एक बार नियम तय हुए थे। सब को मिलकर प्रश्न-प्रहर को स्थगित नहीं कराना है, यह तय हुआ था। कैसे कम-से-कम लोग वेल में जाएँ, यह भी तय हुआ था। यह भी तय हुआ था कि बात-बात पर हम सदन स्थगित नहीं कराएँगे। लेकिन, तय कुछ होता है और बाहर आकर जब सदन में आते हैं, तो इन सब में से किसी चीज को हम नहीं मानते हैं। इसलिए, सभापति जी, मेरा आपके माध्यम से मंत्री जी से अनुरोध है कि कोई-न-कोई ऐसा सम्मेलन बनाएँ, ऐसा conference बनाएँ, जिसके जरिए यह चीज़ तय हो जाए कि हम किस तरह से इन सदनों को सुचारु रूप से चला सकते हैं। मैं समझता हूँ कि अगर कड़े कदम भी उठाने पड़ें, तो उसकी सहमति लेनी चाहिए। Right to Recall भी होना चाहिए। अगर कोई सदस्य यहाँ बहुत ज्यादा हंगामा करता है या सदन की बैठकों में बहुत कम आता है, तो उसका Right to Recall भी होना चाहिए। जनता उसको इसीलिए चुनती है कि वह यहाँ आए। अगर 100 दिन या 120 दिन सदन चलता है और वह दो ही दिन यहाँ आता है तथा सिर्फ दस्तखत कर के चला जाता है, तब तो इसका कोई मतलब नहीं। इसलिए उस पर Right to Recall भी लगना चाहिए। अगर इस तरह से सदन के किसी सदस्य को सब की सहमति से दंडित करते हैं—अध्यक्ष या सभापति, Speaker या Chairman, ...(समय की घंटी)... अगर वह दंडित किया जाता है, तो सिर्फ 500 रुपए जब्त होने से काम नहीं चलता, बल्कि उसकी जो सुविधाएँ हैं, वे सुविधाएँ भी उतने वक्त के लिए जब्त होनी चाहिए। चाहे वह बिजली का बिल हो या मकान का किराया हो, सब उस पर आम आदमी की तरह लगने चाहिए, जैसा कि होता है। सांसद निधि से भी उसी ratio में पैसा काटना चाहिए। महोदय, जब सब तरफ से ऐसा होगा तभी कुछ हो सकता है। अगर इस तरह की सहमति बनती है तो इस तरह के कदम उठाए जाने चाहिए। महोदय, अब वक्त आ गया है कि हम इस दिशा में सोचें और कड़े कदम उठाएं।

मैं एक बार फिर से श्री महेन्द्र मोहन जी को धन्यवाद देता हूँ कि उन्होंने इस विषय को उठाकर देश को जागरूक करने की चेष्टा की है। धन्यवाद।

DR. K. KESHA RAO (Andhra Pradesh): Mr. Vice-Chairman, Sir, I thank you for giving me this chance to speak here. I would not like to take much time.

SHRI S.S. AHLUWALIA: No, no. You have to take much time.

DR. K. KESHA RAO: I will do that.

First of all, the question is: Why are we discussing this issue at all?

I congratulate Shri Mahendra Mohan for bringing this Bill. The focus of this Bill is Parliament, nothing else. What exactly is the Parliament? If you think that it is the window into people's opinion or the voice of the people, we need to know what the people voice are and what constitutes this institution.

Sir, Shrimati Najma Heptulla mentioned the historical background as that of the Westminster system. Shri Natchiappan tried to suggest that there was no need for a Constitutional amendment and it could as well be done through a legal correction. So, there can be a parliamentary enactment which can look after it. Shuklaji was trying to tell us about the TV dominance. Then Shri Siva tried to tell us how it was functioning. Let us look into it in a holistic manner. Shuklaji is looking at the Press Gallery because he knows how to do it. ...*(Interruptions)*...

First and foremost, I want to ask Ahluwaliaji and all of us Parliamentarians — we have a very learned Law Minister here present — Is the Bill necessary at all? What I am trying to tell you is that article 19 (1) gives you freedom of expression. Then in article 105, which fortifies it, it states that whatever you speak in the Parliament can't be challenged outside. The spirit of the founding members was that everything should be spoken by the representative of the sovereign nation. That means none can stop you from speaking. If that is the question, and if all the 524 Members want to speak for 10 minutes or 15 minutes, what is the time required? It has been often raised at the Speakers' Conference, where I was a participant on a couple of occasions. The question today is: Has the Chair got a right to ask you sit down? Let the Law Minister, who is present in the House, take note of this. Although we are, today, trying to tolerate it, — we are trying to compromise with it, let me say that if a particular Member wants to speak on a particular subject, can he be asked to sit down and not given time? Please read this along with Constitutional guarantee given, both under article 19(1) and article 105. What is the spirit of it? The rules that have been made, which Shri Natchiappan championed, would at best regulate the debate. That means the Chair does not have the right to stop a person from speaking. He can regulate the debate. This has been stated by Shri Sanjeeva Reddy when he was the Speaker at the Speakers' Conference. Again, Balram Jhakhariji, when I raised this question — this was at a Speakers' Conference — we came to an understanding that something has to be done to see that everybody gets his voice heard. That is the spirit of the House functioning. I am giving this not because that it can not be raised as a point of order, though it certainly can be. I am not raising on that basis. What I am trying to say is that the spirit of what Shri Mahendra Mohan has brought today is that this House truly is the centre of people's voice. If it becomes truly centre of people's voice, what is stopping you from speaking? Who are these people? They are elected representatives. They represent 2 lakhs or 20 lakhs of people. That is one issue which will have to be looked into.

Secondly, what is that we are discussing? The Parliament is not an instrument of law-making. It is an institution of law-making. What is happening today is that the Government comes with some kind of a Bill or some other business. The moment that business is over, the Parliament work is closed. Sometimes, to pass a Bill or to make a law, not a single debate or discussion takes place. What I am trying to say is, there should be a system, where you can go and discuss, either with experts or with people's representatives, thoroughly, and after they are

satisfied and you are satisfied, then the Bill should come because the Bill and the law are going to stay forever. Since there is no system, that is why this House debate. Now he was talking of giving full details. Mr. Natchiappan gave full details about the Committee System. So far as the Committee System is concerned, often we have been raising a question here. Is the Committee System respected at all? Are the Committees respected at all? When the Committees are not being respected, when the recommendations of the Committees are not being taken care of, when the Ministers have all the courage to come and tell on the floor of this House that they have not looked into the Standing Committee reports; I can understand if after looking into the report of the Standing Committee they reject it and give the reason for it, but if that is not so, then either the Committee System has to be corrected or the work be transferred to the House.

SHRI S.S. AHLUWALIA: Mr. Rao, will you yield for a minute? Sir, he has made a very good suggestion on the Committee System. While making his speech, he also talked about the drawbacks of the Committee System. In a Department-Related Parliamentary Standing Committee, there are only 30 Members, 20 from Lok Sabha and 10 from Rajya Sabha. In Committees, we are working very well. We do not get the opportunity to call the officers here in the Chamber. But certainly they are appearing before the Committee and giving evidences and deposing before these Committees. A lot of information is pouring in. That is compiled into a report. But that report is never discussed here. We should have some system. While discussing these Bills, at the time of making a law, we must discuss these reports. There are 10 Members of this House in each Committee. Rest of the 240 Members are not Members of that Committee. They are not aware of anything. But through the report they come to know what is right and what is wrong. If they discuss that report, something good will come.

DR. K. KESHAVA RAO: Ahluwaliaji, I was coming to that.

SHRI RAJEEV SHUKLA: Then the Parliament should sit for 120 days.

SHRI S.S. AHLUWALIA: That is why this Bill is here. ...*(Interruptions)*...

DR. K. KESHAVA RAO: Sir, with all humility, I would like to submit to the hon. Members, I was talking about three stages of Committees. One is, how the Committees are formed, the interaction we have with officers and then prepare the reports which are not taken care of. That is number one. Even if they are taken into consideration, that is done clandestinely or indirectly. It is not necessary that the entire House should agree to it. It is prepared by 30 Members, plus interaction with officers. I have my own different view as a Member of that Committee. But that is not the total voice of the people. If this is the House of People, if you are trying to reflect through your laws what people are asking or what they need, though these are two entirely different things. I will come to that a little later they must be heard. The second thing is, Shri Ahluwalia has supported the same. Even it has to be discussed. If a report is not discussed and if it has

already been incorporated into the law, then also you should, certainly, allow some time so that the other Members, who were not part of the Committee, have their say and either to oppose it or support it. Thirdly, there is the process of approving the Bills. The Cabinet initiates the Bills. There should be a cause of action. What is the cause of action? It should come from the people. They have to be heard. Against this background, I will come back to what Dr. Najma Heptulla has very rightly said. Whatever we are discussing here, it is not necessary that we are doing this for law-making. It is enabling law-making. We discuss many issues here. When we discuss these issues, we discuss them on behalf of the people and we try to reflect their aspirations in those issues. And the Government of the day takes note of them and responds either in the form of legislation, or, in the form of any rule, or, as policy formulation. That is not allowed now. That again requires time. I am only concentrating on why time is required. Now, the first thing is, time cannot be denied because we have no right to say, "Scuttle any debate." Constitutionally, it cannot be scuttled. It is good that we are allowing you to do that. Otherwise, it cannot be scuttled. Everybody has a right to discuss what he/she wants. And this is part of governing the nation, a nation of over 100 crores of people. Now, it is a multi-national nation, and a multi-dimensional nation has diverse demands and needs. For instance, the tribal's demands are not being heard; we just talk of time limit, and no tribal man is allowed to speak about them. We only acclimatise the entire thing, we only theorise those things. I am very happy that the Law Minister is here. I have been reading his ARC reports. Now, has the ARC books been read? I am just asking them. They have thrown light on all these issues which have been forgotten by the law-making process or the policy formulation process. Now, when that is not there, when that is lacking, the House comes into the picture to seek accountability. When the House comes into the picture, my expression comes into the picture. When my expression comes into the picture, the time comes into the picture. Now, Mr. Shuklaji raised a very important question. We are looking to the media because today, Sir, even though we are the representatives of the people, we are representing them without having even seen all of them. Let me tell you; seven per cent of the people are not reachable. There are no roads to reach them. We have not seen their faces, let alone knowing them. Without seeing them, we come to rule in their name. I am talking of the tribal, remote areas. That being so, what we are trying to do is, we are trying to reach out to the people. Parliament time is not allowing you to do that and even when we have big meetings or rallies outside, it is only five or ten lakhs of people who attend that. That is why we go to the media or the newspapers which are able to take us...*(Time bell rings)*... Now, Sir, when this bell rings,...*(Interruptions)*... Seriously, when this bell rings, — that is the system; I am talking of the system here — because of time constraint, if the Chair or the House wants us to cut our speeches, I might miss mentioning certain important points and, as Shri Rajeev said, I will have to go out and express them because

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people should know that I really think of them, that I really speak for them. It is good that Mishra Saheb has brought in, what Shri Venkata Chellappa Report had said. Shri Chellappa had brought it all in a Report, and the Annexures. If you read that Report and the Annexures thereof, you will find that it is necessary that not only the time is given more but, and the system needs to be thoroughly changed, if the voice has to be deeply understood. Shri Ahluwalia has raised one issue. What happens is, although a Member wants to mention something, he does not have the time to express it. Now, we have the Reports and Papers laid on the Table. What Papers are those, none of us know, except what is coming on the Agenda. Again, the Annual Reports are placed on the Table. All these are placed in the House so that we would discuss them. Since the Ministry has its Annual Reports, guillotine is the easiest instrument available to us. We are guillotining every demand. No debate, or a Short Duration Discussion, takes place on the Reports. So, Sir, you should look into all these things. I cannot expand myself and take all the time. But, nonetheless, I am telling you, if this House has to be the instrument of the people's voice, if the House is to reflect people's views, we should have the time to do that. If the rules are there, the rules should be such that we reflect people's aspirations. Here, I would like to mention one point more. I would like to comment — this is not a commentary on the Chair — on the way we are looked at here; everybody thinks that opposition must be given more time. The Congressmen hardly get any time. The Chair always looks to the left. Why I am saying this is that everybody has to voice his views. We also have the Anti Defection Act. These are basic issues which the Law Minister should take into consideration. After the Anti-Defection Act had come, do you think I have the courage to say what I want to say? Hasn't my parliamentary right been taken away? Hasn't the entire 1991...

THE VICE-CHAIRMAN (SHRI TARIQ ANWAR): Thank you.

DR. K. KESHAVA RAO: Thank you very much, Sir. But I want to tell you that the spirit of what he said whether it is the Constitution Amendment or the Parliamentary enactment or the rules...

THE VICE-CHAIRMAN (SHRI TARIQ ANWAR): Thank you.

DR. K. KESHAVA RAO: My last word, Sir, is that it is not necessary...

THE VICE-CHAIRMAN (SHRI TARIQ ANWAR): Mr. Rao, if you want to continue, you can continue in the next Session.

DR. K. KESHAVA RAO: Thank you, Sir.

THE VICE-CHAIRMAN (SHRI TARIQ ANWAR): Hon. Members, it is 5'o clock. The debate on this Bill will continue in the next Session.

We now take up Special Mentions.